

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 21, 1969 | Asadha 30, 1891 (Saka)

No. 293

1. Resignation of the Office of the Speaker

The Deputy Speaker informed the House that Shri N. Sanjiva Reddy had resigned the office of the Speaker of Lok Sabha on the 19th July, 1969 at 5 P.M.

2. Oath or Affirmation

Shri Shripati Misra made and subscribed the oath in Hindi and took his seat in the House.

3. Obituary References

The Deputy Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, Rabi Ray, Yogendra Sharma, A. K. Gopalan and Surendranath Dwivedy made references to the passing away of Dr. Gopalrao Bajirao Khedkar, who was a Member of the First and Second Lok Sabha and Shri N. Ramaseshaiah, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

4. Reference Re: U.S. Astronauts Landing on Moon

The Prime Minister made a reference to the historic cosmic event of the U.S. astronauts landing on the moon.

Members gave a standing ovation.

5. Starred Questions

Starred Questions Nos. 1-2 were orally answered. Replies to remaining questions were laid on the Table.

6. Unstarred Questions

Replies to Unstarred Questions Nos. 1—4, 6—106, 108—115, 117—124, 126—158 and 160—200 were laid on the Table.

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Two statements by the Minister of Health and Family Planning and Works, Housing and Urban Development correcting replies given to the following questions were also laid on the Table:—

- (i) Unstarred Question No. 1505 on the 3rd March, 1969 regarding 'No Objection Certificate' to C.P.W.D. staff of Electrical Wing; and
- (ii) Unstarred question No. 1040 on the 18th November, 1968 regarding filing of suits by D.M.C. against dead persons.

7. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of External Affairs to the demand made by the Prime Minister of Nepal for the withdrawal of Indian Military Mission and Indian Wireless Operators from Nepal in the wake of Foreign Minister's visit to Nepal.

The Minister of External Affairs made a statement in regard thereto. He also laid on the Table a copy of the joint communique issued at the conclusion of his visit to Nepal.

8. Papers Laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A copy of the Report of the Industrial Licensing Policy Inquiry Committee.
- ✓ (2) (i) A copy of the Proclamation dated the 4th July, 1969 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 1600 in Gazette of India dated the 4th July, 1969, under article 356(3) of the Constitution.
- (ii) A copy of the Order dated the 4th July, 1969, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1601 in Gazette of India dated the 4th July, 1969.
- (3) A copy of the Report of the Governor of Bihar dated the 1st July, 1969 to the President.
- (4) A copy of Government Resolution No. F. 1-3|68-AE dated the 22nd May, 1969 (Hindi and English versions) constituting an autonomous Central Council for Research in Indian Medicine and Homoeopathy.
- (5) A copy each of the following Ordinances (Hindi and English versions), under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Indian Railways (Amendment) Ordinance, 1969 (No. 3 of 1969) promulgated on the 4th June, 1969, by the Vice-President acting as President.
 - (ii) The Central Sales Tax (Amendment) Ordinance, 1969 (No. 4 of 1969) promulgated on the 9th June, 1969, by the Vice-President acting as President.

- (iii) The Press Council (Amendment) Ordinance, 1969 (No. 5 of 1969) promulgated on the 30th June, 1969, by the Vice-President acting as President.
- (iv) The Gold (Control) Amendment Ordinance, 1969 (No. 6 of 1969) promulgated on the 3rd July, 1969, by the Vice-President acting as President.
- (v) The Banaras Hindu University (Amendment) Ordinance, 1969 (No. 7 of 1969) promulgated on the 17th July, 1969, by the Vice-President acting as President.
- (vi) A copy of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 (No. 8 of 1969) promulgated on the 19th July, 1969, by the Vice-President acting as President.
- (6) Explanatory statement giving reasons for immediate legislation by the Indian Railways (Amendment) Ordinance, 1969, as required under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (7) A copy of the revised comments of the Government on Item No. 20(ii) of the recommendation made in Part 1 of the Report of the Railway Accidents Committee, 1962.
- (8) A copy of Government Resolution No. WB-8(15)|68 dated the 17th May, 1969 on the report of the Second Central Wage Board for the Cotton Textile Industry.
- (9) A copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1969, published in Notification No. G.S.R 1554 in Gazette of India dated the 1st July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy of Notification No. S.O. 2185 published in Gazette of India dated the 7th June, 1969 under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- * (11) A copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1969, published in Notification No. G.S.R. 938 in Gazette of India dated the 12th April, 1969, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (12) A copy of Notification No. G.S.R. 1201 published in Gazette of India dated the 24th May, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (13) A copy of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1969.

*The notification was previously laid on the Table on the 21st April, 1969 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (14) A statement (Hindi and English versions) indicating the result of market loan floated by the Government of India, in July, 1969.
- (15) A copy of the Public Debt (Annuity Deposit Certificates) Amendment Rules, 1969, published in Notification No. G.S.R. 1310 (English version) and G.S.R. 1311 (Hindi version) in Gazette of India dated the 7th June, 1969, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (16) A copy of the report on the working of the Deposit Insurance Corporation, Bombay for the year 1968 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (17) A copy of the Insurance (Amendment) Rules, 1969, published in Notification No. G.S.R. 1275 in Gazette of India dated the 28th May, 1969, under sub-section (3) of section 114 of the Insurance Act, 1938.
- (18) A copy of Notification No. S.O. 2447 published in Gazette of India dated the 21st June, 1969, making certain amendment to the Tax Credit Certificate (Shifting of Industrial Undertakings) Scheme, 1967, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (19) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Third Amendment) Rules, 1969, published in Notification No. S.O. 2000 in Gazette of India dated the 23rd May, 1969.
 - (ii) The draft Income-tax (Fourth Amendment) Rules, 1969 published in Notification No. S.O. 2005 in Gazette of India dated the 24th May, 1969.
- (20) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 1969, published in Notification No. G.S.R. 1362 (English version) and G.S.R. 1363 (Hindi version) in Gazette of India dated the 9th June, 1969, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (21) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1969, published in Notification No. G.S.R. 1317 (English version) and G.S.R. 1318 (Hindi version) in Gazette of India dated the 31st May, 1969.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1969, published in Notification No. G.S.R. 1319 (English version) and G.S.R. 1320 (Hindi version) in Gazette of India dated the 31st May, 1969.

- (iii) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules, 1969, published in Notification No. G.S.R. 1321 (English version) and G.S.R. 1322 (Hindi version) in Gazette of India dated the 31st May, 1969.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1323 (English version) and G.S.R. 1324 (Hindi version) in Gazette of India dated the 31st May, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1325 (English version) and G.S.R. 1326 (Hindi version) in Gazette of India dated the 7th June, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1327 (English version) and G.S.R. 1328 (Hindi version) in Gazette of India dated the 7th June, 1969.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1329 (English version) and G.S.R. 1330 (Hindi version) in Gazette of India dated the 7th June, 1969.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1543 (English version) and G.S.R. 1544 (Hindi version) in Gazette of India dated the 28th June, 1969, together with an explanatory memorandum.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1969, published in Notification No. G.S.R. 1545 (English version) and G.S.R. 1546 (Hindi version) in Gazette of India dated the 28th June, 1969.
- (x) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1969, published in Notification No. G.S.R. 1547 (English version) and G.S.R. 1548 (Hindi version) in Gazette of India dated the 28th June, 1969.
- (xi) G.S.R. 1549 published in Gazette of India dated the 28th June, 1969 containing corrigendum to G.S.R. 20 dated the 6th January, 1968.

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- (xii) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1969, published in Notification No. G.S.R. 1566 (English version) and G.S.R. 1567 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xiii) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1969, published in Notification No. G.S.R. 1568 (English version) and G.S.R. 1569 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xiv) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1969, published in Notification No. G.S.R. 1570 (English version) and G.S.R. 1571 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xv) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 1572 (English version) and G.S.R. 1573 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xvi) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1969, published in Notification No. G.S.R. 1574 (English version) and G.S.R. 1575 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xvii) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1969, published in Notification No. G.S.R. 1576 (English version) and G.S.R. 1577 (Hindi version) in Gazette of India dated the 5th July, 1969.
 - (xviii) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1969, published in Notification No. G.S.R. 1578 (English version) and G.S.R. 1579 (Hindi version) in Gazette of India dated the 5th July, 1969.
- (22) A copy each of the following Notifications under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
- (i) The Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1969, published in Notification No. G.S.R. 1344 (English version) and G.S.R. 1345 (Hindi version) in Gazette of India dated the 7th June, 1969.
 - (ii) The Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1561 (English version) and G.S.R. 1562 (Hindi version) in Gazette of India dated the 5th July, 1969.

- (iii) The Medicinal and Toilet Preparations (Excise Duties) Third Amendment Rules, 1969, published in Notification No. G.S.R. 1563 (English version) and G.S.R. 1564 (Hindi version) in Gazette of India dated the 5th July, 1969.
- (23) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1019 (English version) and G.S.R. 1021 (Hindi version) published in Gazette of India dated the 26th April, 1969.
 - (ii) The Specified Goods (Prevention of Illegal Export) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 1157 in Gazette of India dated the 17th May, 1969.
 - (iii) G.S.R. 1158 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (iv) G.S.R. 1159 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (v) G.S.R. 1160 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (vi) The Notified Goods (Prevention of Illegal Import) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 1161 in Gazette of India dated the 17th May, 1969.
 - (vii) G.S.R. 1162 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (viii) G.S.R. 1163 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (ix) G.S.R. 1164 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (x) The Specified Goods (Prevention of Illegal Export) Amendment Rules, 1969, (Hindi version) published in Notification No. G.S.R. 1165 in Gazette of India dated the 17th May, 1969.
 - (xi) G.S.R. 1166 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (xii) G.S.R. 1167 (Hindi version) published in Gazette of India dated the 17th May, 1969.
 - (xiii) G.S.R. 1168 (English version) and G.S.R. 1170 (Hindi version) published in Gazette of India dated the 17th May, 1969 together with an explanatory memorandum.
 - (xiv) G.S.R. 1169 (English version) and G.S.R. 1171 (Hindi version) published in Gazette of India dated the 17th May, 1969 together with an explanatory memorandum.

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- (xv) G.S.R. 1172 (Hindi version) published in Gazette of India dated the 17th May, 1969.
- (xvi) G.S.R. 1173 (Hindi version) published in Gazette of India dated the 17th May, 1969.
- (xvii) G.S.R. 1178 (Hindi version) published in Gazette of India dated the 17th May, 1969.
- (xviii) G.S.R. 1179 (Hindi version) published in Gazette of India dated the 17th May, 1969.
- (xix) G.S.R. 1180 (Hindi version) published in Gazette of India dated the 17th May, 1969.
- (xx) G.S.R. 1195 (English version) and G.S.R. 1196 (Hindi version) published in Gazette of India dated the 13th May, 1969 together with an explanatory memorandum.
- (xxi) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1969, (Hindi version) published in Notification No. G.S.R. 1226 in Gazette of India dated the 24th May, 1969.
- (xxii) G.S.R. 1227 (Hindi version) published in Gazette of India dated the 24th May, 1969.
- (xxiii) G.S.R. 1228 (Hindi version) published in Gazette of India dated the 24th May, 1969.
- (xxiv) G.S.R. 1331 (English version) and G.S.R. 1332 (Hindi version) published in Gazette of India dated the 31st May, 1969.
- (xxv) G.S.R. 1333 (English version) and G.S.R. 1334 (Hindi version) published in Gazette of India dated the 31st May, 1969.
- (xxvi) G.S.R. 1337 (English version) and G.S.R. 1338 (Hindi version) published in Gazette of India dated the 7th June, 1969 together with an explanatory memorandum.
- (xxvii) G.S.R. 1339 published in Gazette of India dated the 31st May, 1969 together with an explanatory memorandum.
- (xxviii) The Transfer of Residence Rules, 1969 published in Notification No. G.S.R. 1478 (English version) and G.S.R. 1479 (Hindi version) in Gazette of India dated the 21st June, 1969.
- (xxix) G.S.R. 1480 (English version) and G.S.R. 1481 (Hindi version) published in Gazette of India dated the 21st June, 1969.
- (xxx) G.S.R. 1540 (Hindi version) published in Gazette of India dated the 28th June, 1969.
- (xxxi) G.S.R. 1580 (English version) and G.S.R. 1581 (Hindi version) published in Gazette of India dated the 5th July, 1969.

(24) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 1067, 1068 and 1069 (Hindi version) published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 1233 (English version) and G.S.R. 1234 (Hindi version) published in Gazette of India dated the 19th May, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 1236 published in Gazette of India dated the 22nd May, 1969 together with an explanatory memorandum.
- (iv) G.S.R. 1342 (English version) and G.S.R. 1343 (Hindi version) published in Gazette of India dated the 7th June, 1969 together with an explanatory memorandum.
- (v) G.S.R. 1387 published in Gazette of India dated the 14th June, 1969 together with an explanatory memorandum.
- (vi) G.S.R. 1388 published in Gazette of India dated the 14th June, 1969 together with an explanatory memorandum.
- (vii) G.S.R. 1459 published in Gazette of India dated the 21st June, 1969.
- (viii) G.S.R. 1460 published in Gazette of India dated the 21st June, 1969 together with an explanatory memorandum.
- (ix) G.S.R. 1482 published in Gazette of India dated the 21st June, 1969.

9. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Seventy-ninth Report on action taken by Government on the recommendations contained in the Ninth Report of Estimates Committee on the Ministry of Industrial Development and Company Affairs (Department of Industrial Development)—Industrial Licensing.
- (2) Eighty-ninth Report on action taken by Government on the recommendations contained in the Thirtieth Report of Estimates Committee on the Ministry of Finance—Foreign Exchange.

10. Statement by Minister

The Minister of Railways laid on the Table a statement on the following railway accidents:—

- (1) Derailment of 6 Dn Allahabad-Gorakhpur Express between Jakhania and Dulhapur stations on the Varanasi-Bhatni Section of N.E. Railway on the 21st June, 1969; and
- (2) Collision between 513 Up Goods train and 398 Up Passenger train at Jajpur Keonjher Road stations of S.E. Railway on the 14th July, 1969.

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11. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding the promulgation of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 (No. 8 of 1969) on the eve of the commencement of the session.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

12. Statement by Prime Minister

THE PRIME MINISTER made a statement regarding nationalisation of Banks.

13. Statement Under Rule 199

Shri Morarji R. Desai made a statement in explanation of his resignation from the office of the Deputy Prime Minister. He also laid on the Table a copy each of the following letters exchanged between him and the Prime Minister:—

- (i) Letter dated the 16th July, 1969 from the Prime Minister to Shri Morarji R. Desai.
- (ii) Letter dated the 16th July, 1969 from Shri Morarji R. Desai to the Prime Minister.
- (iii) Letter No. 675-PMO/69, dated the 16th July, 1969 from the Prime Minister to Shri Morarji R. Desai.
- (iv) Letter dated the 17th July, 1969 from Shri Morarji R. Desai to the Prime Minister.
- (v) Letter dated the 19th July, 1969 from the Prime Minister to Shri Morarji R. Desai.
- (vi) Letter dated the 19th July, 1969 from Shri Morarji R. Desai to the Prime Minister.

The Prime Minister also made a statement pertinent thereto.

14. Motion Re: Report of Select Committee

Shri Shri Chand Goyal moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters upto the first day of the next session.”

The motion was adopted.

15. Government Bills—Introduced

- (1) *The Oil-Fields (Regulation and Development) Amendment Bill, 1969*

The motion for leave to introduce the Bill moved by Dr. Triguna Sen was opposed. The motion was adopted and the Bill was introduced.

- (2) *The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969*

The motion for leave to introduce the Bill moved by Shri K. Raghuramaiah was opposed. On the motion the House divided, Ayes 220;

Noes 62. The motion was accordingly adopted and the Bill was introduced.

****16. Statutory Resolution**

Shri S. S. Kothari moved the following Resolution:—

“This House disapproves of the Indian Railways (Amendment) Ordinance, 1969 (Ordinance No. 3 of 1969) promulgated by the Vice-President acting as President on the 4th June, 1969.”

****17. Government Bill—Under Consideration**

The Indian Railways (Second Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

The following members took part in the combined debate on the Resolution (*vide* para 16 above) and the motion for consideration of the Bill:—

- (1) Shri J. M. Imam
- (2) Chaudhuri Randhir Singh
- (3) Shri J. M. Biswas
- (4) Shri K. N. Tewari
- (5) Shri Suraj Bhan
- (6) Pandit D. N. Tiwary
- (7) Shri B. P. Mandal
- (8) Shri Tulshidas Jadhav
- (9) Shri Mohammad Ismail
- (10) Shri Tayappa Hari Sonavane
- (11) Shri George Fernandes
- (12) Shrimati Ila Pal Chaudhuri
- (13) Shri Benoy Krishna Daschowdhury
- (14) Shri Nathu Ram Ahirwar
- (15) Shri Hukam Chand Kachwai (*Speech unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

18. Paper Laid on the Table

On behalf of the Prime Minister, the Minister of Parliamentary Affairs laid on the Table a copy of letter No. 823-PMH/69, dated the 20th July, 1969 from the Prime Minister to Shri Morarji R. Desai.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd July, 1969*)

S. L. SHAKDHER,
Secretary.

**Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record Proceedings]

Tuesday, July 22, 1969/Asadha 31, 1891 (Saka)

NO. 294

1. Starred Questions

Starred Question Nos. 31-34 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 201—211, 213—224, 226—234, 236—259, 261—395 and 397—400 were laid on the Table.

Statement by the Minister of Railways correcting the reply given on the 22nd April, 1969 to Unstarred Question No. 7288 regarding plots for loading sand at Banda Junction (Central Railway) was also laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported building of a new road by the Chinese inside the Indian territory of Kashmir, thus linking Tibet with Sinkiang and the reaction of the Government thereto.

◆ The Minister of External Affairs made a statement in regard thereto.

4. Adjournment Motion

The Deputy Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Hem Barua regarding the recent railway accidents.

Shri Hem Barua then asked for leave of the House to the moving of the motion. As no objection was taken, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. today.

5. Question of Privilege

◆ (i) The Deputy Speaker informed the House of a notice received on the 22nd June, 1969, by the former Speaker, Shri N. Sanjiva Reddy from the High Court of Delhi for appearance in the Court in the matter of Suit No. 228 of 1969 filed by Shri Tej Kiran Jain and others claiming damages for observations in Lok Sabha on the 2nd April, 1969 regarding the statement of Shri Shankracharya of Puri on untouchability. The Deputy Speaker also laid on the Table the notice, together with its enclosures.

(ii) Shri N. K. P. Salve raised a question of privilege regarding notice received by him from the High Court of Delhi for appearance in that Court in connection with the above-mentioned suit in respect of a statement made by him in Lok Sabha.

The matter was held over.

◆ [Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.]

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1737 published in Gazette of India dated the 3rd May, 1969 regarding management of the Messrs Jessop and Company Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the Annual Reports of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Oils, Detergents and Paints for the year 1966-67.
 - (ii) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment, and Internal Combustion Engines, for the year 1967-68.
 - (iii) Development Council for Drugs and Pharmaceuticals for the year 1967-68.
- (3) A statement showing reasons for delay in laying the report mentioned at (2) (i) above.
- (4) A copy of Notification No. S.O. 2137 (English version) and S.O. 2140 (Hindi version) published in Gazette of India dated the 26th May, 1969 issued under section 17 of the Forward Contracts (Regulation) Act, 1952.
- (5) A copy each of the following Notifications issued under section 18 of the Forward Contracts (Regulation) Act, 1952:—
 - (i) S.O. 2136 (English version) and S.O. 2139 (Hindi version) published in Gazette of India dated the 26th May, 1969.
 - (ii) S.O. 2138 (English version) and S.O. 2141 (Hindi version) published in Gazette of India dated the 26th May, 1969.
- (6) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit."

7. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1968 to 31st May, 1969.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st July, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Medicine and Homoeopathy Central Council Bill, 1968, upto the first day of the Seventieth Session of the Rajya Sabha.

9. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Estate Duty (Distribution) Amendment Bill, 1969.
- (2) The President (Discharge of Functions) Bill, 1969.

- (3) The Companies (Amendment) Bill, 1969.
- (4) The Registration of Births and Deaths Bill, 1969.
- (5) The Union Territories (Separation of Judicial and Executive Functions) Bill, 1969.

10. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Ninety-first Report on action taken by Government on the recommendations contained in the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Operatives, Ernakulam.
- (2) Ninety-second Report on action taken by Government on the recommendations contained in the Forty-second Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Indo-Norwegian Project, Ernakulam.

11. Statement by Minister

The Minister of State for Steel and Heavy Engineering made a statement correcting the answer given on the 17th December, 1968 to supplementaries on Starred Question No. 787 regarding Foreign Exchange earned by Bhilai Steel Plant.

12. Motion

Shrimati Indira Gandhi moved the following motion:—

“That this House places on record its high appreciation for the dignity and great success with which Shri N. Sanjiva Reddy presided over the deliberations of the House in his capacity—as its Speaker.”

The motion was adopted unanimously.

*13. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri S. S. Kothari on the 21st July, 1969, continued:—

“This House disapproves of the Indian Railways (Amendment) Ordinance, 1969 (Ordinance No. 3 of 1969) promulgated by the Vice-President acting as President on the 4th June, 1969.”

The Resolution was negatived after discussion as indicated under para 14 below.

*14. Government Bill—Under Consideration

The Indian Railways (Second Amendment) Bill, 1968

Combined discussion on the motion for consideration of the Bill moved on the 21st July, 1969 and the Resolution (*vide* para 13 above) continued.

The following members took part in the debate:—

- (1) Shri Hukam Chand Kachwai
- (2) Shri Naval Kishore Sharma

*Discussed together.

[P.T.O.]

- (3) Shri Abdul Ghani Dar
- (4) Shri Lakhan Lal Kapoor

Dr. Ram Subhag Singh replied to the debate.

Shri S. S. Kothari spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

On Clause 2, the House divided, Ayes 140; Noes 88.

Clause 2 was accordingly adopted.

Consideration of Clause 3 was taken up but not concluded.

The discussion was interrupted by adjournment motion.

15. Adjournment Motion

At 4 P.M. Shri Hem Barua moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Krishna Kumar Chatterji
- (2) Shri K. P. Singh Deo
- (3) Chaudhuri Randhir Singh
- (4) Shri Onkar Lal Berwa
- (5) Shri Narendrasingh Mahida
- (6) Shri V. Krishnamoorthi
- (7) Shri N. P. C. Naidu
- (8) Shri Sarjoo Pandey
- (9) Shri Ram Sewak Yadav
- (10) Shri Sheo Narain
- (11) Shri K. Ananda Nambiar
- (12) Shri K. N. Tewari
- (13) Dr. Ram Subhag Singh

Shri Hem Barua replied to the debate.

The motion was negatived.

16. Government Bill—Under Consideration

The Indian Railways (Second Amendment) Bill, 1968

Clause-by-clause consideration of the Bill was resumed.

The discussion was not concluded.

17. Statement by Prime Minister

The Prime Minister made a statement regarding the Order passed by the Supreme Court on the 22nd July, 1969 in regard to the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd July, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 23, 1969|Sravana 1, 1891 (Saka)

No. 295

1. Starred Questions

Starred Question Nos. 61—63 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 401—409, 411—452, 454—473, 475—575, 577—581, 584—587, 589—592 and 594—600 were laid on the Table.

A statement by the Minister of Foreign Trade and Supply correcting the reply given on the 12th March, 1969 to Unstarred Question No. 2680 regarding Sona shops was also laid on the Table.

3. Calling Attention

Shri Nuggeshalli Shivappa called the attention of the Minister of Home Affairs to the reported statement made by Shri E. M. S. Namboodiripad, Chief Minister of Kerala and Shri A. K. Gopalan, M.P. that the Communist Party (Marxist) would seek to destroy the Constitution from within and that their Governments in Kerala and West Bengal were to foment discontent among the masses. Shri A. K. Gopalan laid on the Table the text of the statement issued by them on July 7, 1969 (Malayalam and English Versions).

The matter was held over.

4. Communication from the Former Speaker

The Deputy Speaker informed the House of a letter dated the 23rd July, 1969 from the former Speaker, Shri N. Sanjiva Reddy to the Secretary, Lok Sabha, conveying his thanks to the Leader of the House and all Members for the consideration and cooperation they gave him during his term of office as Speaker and for adopting a motion unanimously appreciating the work done by him as Speaker.

5. Panel of Chairmen

The Deputy Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Y. Gadilingana Goud
- (2) Shri P. K. Vasudevan Nair

- (3) Shri M. B. Rana
- (4) Shri S. R. Rane
- (5) Shri Prakash Vir Shastri
- (6) Shri K. N. Tewari

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Essential Commodities (Regulation of Production and Distribution for Purposes of Export) (First Amendment) Order, 1969, published in Notification No. S.O. 1395 (English version) and S.O. 1396 (Hindi version) in Gazette of India dated the 3rd April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act 1955.
- (2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 1730 in Gazette of India dated the 1st May, 1969.
 - (ii) The Export of Frog Legs (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 1732 in Gazette of India dated the 1st May, 1969.
 - (iii) The Export of Ceramic Products (Inspection) Rules, 1969, published in Notification No. S.O. 2335 in Gazette of India dated the 12th June, 1969.
 - (iv) The Export Inspection Council Contributory Provident Fund Rules, 1969, published in Notification No. S.O. 2413 in Gazette of India dated the 21st June, 1969.
 - (v) The Export Inspection Agency Contributory Provident Fund Rules, 1969, published in Notification No. S.O. 2414 in Gazette of India dated the 21st June, 1969.
 - (vi) The Export of P.V.C. Leather Cloth (Inspection) Amendment Rules, 1969, (Hindi and English versions) published in Notification No. S.O. 2415 in Gazette of India dated the 26th June, 1969.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. M. Solanki presented the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bills—Introduced

- (1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969.
- (2) The Taxation Laws (Amendment) Bill, 1969.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

9. Government Bills—Passed

(i) *The Indian Railways (Second Amendment) Bill, 1968*

Clause-by-clause consideration of the Bill continued.

Clause 3 was adopted, as amended.

New Clause 4 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Ram Subhag Singh.

The following members took part in the debate:—

(1) Shri K. Ananda Nambiar

(2) Dr. Ram Subhag Singh

On the motion the House divided, Ayes 108; Noes 51. The motion was accordingly adopted and the Bill, as amended, was passed.

(ii) *The Unlawful Activities (Prevention) Amendment Bill, 1969*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

(1) Shri N. G. Ranga

(2) Shri Bedabrata Barua

(3) Shri Yajna Datt Sharma

(4) Shri Inder J. Malhotra

(5) Shri K. Ananda Nambiar

(6) Shri Gunanand Thakur

(7) Shrimati Ila Pal Chaudhuri

(8) Shri Sarjoo Pandey

(9) Shri K. Lakkappa

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

(1) Shri Atal Bihari Vajpayee

(2) Shri Shiva Chandra Jha

(3) Shri S. M. Banerjee

- (4) Shri Inder J. Malhotra
- (5) Shri Abdul Ghani Dar
- (6) Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

(iii) *The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967 as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri Suraj Bhan
- (2) Shri Maharaj Singh Bharati
- (3) Shri Ramavatar Shastri
- (4) Shri P. G. Sen
- (5) Shri Abdul Ghani Dar.

Shri Jaganath Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

· Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri Shri Chand Goyal
- (2) Shri Jaganath Rao.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill—Under Consideration

The Criminal and Election Laws Amendment Bill, 1968, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Vidya Charan Shukla.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th July, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 24, 1969|Sravana 2, 1891 (Saka)

No. 296

1. Starred Questions

Starred Question Nos. 92—95 were orally answered. Starred Question No. 91 was held over for answer on another date. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 601—606, 608—671, 673—686, 688—691, 693—700, 702—795 and 797—800 were laid on the Table.

3. Calling Attention

(i) Shri Venkatappa Raja Naik called the attention of the Minister of External Affairs to the reported decision by the USA to supply tanks and other armaments to Pakistan and the resultant effect on the security of our borders.

The Deputy Minister of External Affairs made a statement in regard thereto.

(ii) The Minister of State for Home Affairs made a statement regarding the reported statement made by Shri E. M. S. Namboodiripad, Chief Minister of Kerala and Shri A. K. Gopalan, M.P. to destroy the Constitution from within and that their Governments in Kerala and West Bengal were to foment discontent among the masses, to which attention of the Minister of Home Affairs was called by Shri Nuggeshalli Shivappa on the 23rd July, 1969.

Questions on the statement were asked and the Minister of State for Home Affairs replied.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (5) of section 38 of the Industrial Disputes Act, 1947:—
 - (i) The Industrial Disputes (Central) Amendment Rules, 1969 published in Notification No. G.S.R. 1283 (English version) and G.S.R. 1285 (Hindi version) in Gazette of India dated the 7th June, 1969.
 - (ii) The Industrial Disputes (Central) Second Amendment Rules, 1969 published in Notification No. G.S.R. 1284 (English version) and G.S.R. 1286 (Hindi version) in Gazette of India dated the 7th June, 1969.

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1969, published in Notification No. S.O. 1675 in Gazette of India dated the 3rd May, 1969 (English version) and S.O. 1892 in Gazette of India dated the 17th May, 1969 (Hindi version) under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (3) A copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 1276 (Hindi and English versions) published in Gazette of India dated the 30th May, 1969, making certain amendment to Notification No. G.S.R. 914 dated the 10th June, 1966.
 - (ii) The Cold Storage (Second Amendment) Order, 1969, published in Notification No. S.O. 2184 in Gazette of India dated the 5th June, 1969.
- (5) A copy of the Food Corporations (Amendment) Rules, 1969, published in Notification No. G.S.R. 1123 (English version) and G.S.R. 1124 (Hindi version) in Gazette of India dated the 12th May, 1969, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (6) A copy of the Report of the Coordinating Committee for intensifying researches for finding a colour for Vanaspati.
- (7) A copy of Government Resolution No. 1-67/65-Sugar, dated the 12th May, 1969 (Hindi and English versions) regarding colourisation of vanaspati for preventing its use as an adulterant ghee.
- (8) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Seventh Amendment) Rules, 1969, published in Notification No. G.S.R. 1149 (English version) and G.S.R. 1150 (Hindi version) in Gazette of India dated the 17th May, 1969.
 - (ii) The Indian Telegraph (Eighth Amendment) Rules, 1969 (Hindi version), published in Notification No. G.S.R. 1416 in Gazette of India dated the 21st June, 1969.
 - (iii) The Indian Telegraph (Eleventh Amendment) Rules, 1969, published in Notification No. G.S.R. 1417 (English version) and G.S.R. 1418 (Hindi version) in Gazette of India dated the 21st June, 1969.
 - (iv) The Indian Telegraph (Twelfth Amendment) Rules, 1969, published in Notification No. G.S.R. 1295 (English version) and G.S.R. 1296 (Hindi version) in Gazette of India dated the 30th May, 1969.
- (9) A copy of the Apprenticeship (First Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 1144 in Gazette of India dated the 17th May, 1969 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd July, 1969, Rajya Sabha agreed without any amendment to the West Bengal Legislative Council (Abolition) Bill, 1969, passed by Lok Sabha on the 16th May, 1969.

6. Report of Estimates Committee

Shri Nuggeshalli Shivappa presented the Eighty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

7. Government Bill—Under Consideration

The Criminal and Election Laws (Amendment) Bill, 1968, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 23rd July, 1969, continued.

An amendment for circulation of the Bill, as reported by Joint Committee, for the purpose of eliciting opinion thereon was moved by Shri Om Prakash Tyagi.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Jharkhande Rai
- (3) Shri Chandrajeet Yadava
- (4) Shri Shri Chand Goyal
- (5) Shri F. H. Mohsin
- (6) Shri P. Ramamurti
- (7) Shri Shashi Bhushan
- (8) Shri Samar Guha
- (9) Shri R. D. Bhandare
- (10) Shri Maharaj Singh Bharti
- (11) Shri Bedabrata Barua
- (12) Shri M. Muhammad Ismail
- (13) Shri Tulshidas Jadhav
- (14) Shri Abdul Ghani Dar
- (15) Shri Naval Kishore Sharma
- (16) Mahant Digvijai Nath

Shri Vidya Charan Shukla replied to the debate.

[P.T.O.]

The amendment moved by Shri Om Prakash Tyagi was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

The discussion on the Bill was not concluded.

8. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Thirty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th July, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, July 25, 1969|Sravana 3, 1891 (Saka)

No. 297

1. Starred Questions

Starred Questions Nos. 121—124 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—809, 811—882, 884—915, 917—945, and 947—1000 were laid on the Table.

Two statements by the Minister of Home Affairs correcting replies given to the following questions were also laid on the Table:—

- (i) Unstarred Question No. 3084 on the 14th March, 1969 regarding visits abroad by Ministers and Parliamentary Delegations; and
- (ii) Unstarred Question No. 6128 on the 11th April, 1969 regarding All India and Central Services.

3. Calling Attention

Shri Beni Shanker Sharma called the attention of the Minister of Irrigation and Power to the havoc caused by floods in the river Brahmaputra all along its course through Assam disrupting rail and road communications between Jorhat and Gauhati.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (2) A copy of the Annual Report of the Indian Institute of Management, Calcutta for the year 1967-68.
- (3) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1967-68. along with the Audited Accounts.
- (4) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1969-70.

[P.T.O.]

- (ii) Summary of Actuals for the year 1967-68, Budget Estimates and Revised Estimates for the year 1968-69 and Budget Estimates for the year 1969-70 under Capital of Air India.
- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1969-70.
- (iv) Summary of Actuals for the year 1967-68, Budget Estimates and Revised Estimates for the year 1968-69 and Budget Estimates for the year 1969-70 under Capital of the Indian Airlines.
- (5) A copy each of the following Notifications under section 43 of the Copyright Act, 1957:—
- (i) The International Copyright (Second Amendment) Order, 1969 published in Notification No. S.O. 1908 (English version) and S.O. 1909 (Hindi version) in Gazette of India dated the 16th May, 1969.
- (ii) The International Copyright (Third Amendment) Order, 1969, published in Notification No. S.O. 2142 (English version) and S.O. 2143 (Hindi version) in Gazette of India dated the 28th May, 1969.
- (iii) The International Copyright (Fourth Amendment) Order, 1969, published in Notification No. S.O. 2445 (English version) and S.O. 2446 (Hindi version) in Gazette of India dated the 21st June, 1969.
- (6) A copy of the Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1967-68 along with the Audited Accounts and the comments of the controller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy each of the following Notifications under section 24 of the Seamen's Provident Fund Act, 1966:—
- (i) The Seamen's Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 1066 in Gazette of India dated the 8th June, 1968.
- (ii) The Seamen's Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 1044 in Gazette of India dated the 3rd May, 1969.
- (8) A statement showing reasons for delay in laying the notification mentioned at (7) (i) above.
- (9) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- | | | |
|--|------------|--|
| (i) Supplementary
Nos. II, III and IV | Statements | Seventh Session, 1969 (Fourth
Lok Sabha). |
| (ii) Supplementary
No. V | Statement | Sixth Session, 1968 (Fourth Lok
Sabha). |

- | | |
|--|--|
| (iii) Supplementary Statement No. XII | Fifth Session, 1968 (Fourth Lok Sabha). |
| (iv) Supplementary Statement No. XVIII | Fourth Session, 1968 (Fourth Lok Sabha). |
| (v) Supplementary Statement No. XIII | Third Session, 1968 (Fourth Lok Sabha). |
| (vi) Supplementary Statement No. XX | Second Session, 1967 (Fourth Lok Sabha). |
| (vii) Supplementary Statement No. XVII | Fifteenth Session, 1966 (Third Lok Sabha). |

- (10) A statement (Hindi and English versions) regarding drought conditions prevailing in parts of the country.
- * (11) A copy of Notification No. F. 26(4)|Panch|Elec|68 (Hindi and English versions) published in Delhi Gazette dated the 20th March, 1969, making certain amendments to the Delhi Land Reforms Rules, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- ** (12) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 26(4)|Panch|Elec|68 in Delhi Gazette dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.
- (13) A copy of the Citizenship (Amendment) Rules, 1969 published in Notification No. G.S.R. 1220 (English version) and G.S.R. 1221 (Hindi version) in Gazette of India dated the 24th May, 1969, under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (14) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) S.O. 381-A (Hindi version) published in Gazette of India dated the 28th January, 1969 constituting the Indian Medical and Health Service.
 - (ii) The Indian Forest Service (Probation) Amendment Rules, 1969, published in Notification No. G.S.R. 1031 in Gazette of India dated the 26th April, 1969.
 - (iii) The Indian Administrative Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1126 in Gazette of India dated the 17th May, 1969.

*The notification was previously laid on the Table on the 9th May, 1969 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 1st May, 1969 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (iv) **The Indian Police Service (Regulation of Seniority) Second Amendment Rules 1969**, published in Notification No. G.S.R. 1127 in Gazette of India dated the 17th May, 1969.
- (v) **The Indian Administrative Service (Probation) Amendment Rules, 1969**, published in Notification No. G.S.R. 1128 in Gazette of India dated the 17th May, 1969.
- (vi) **The Indian Police Service (Pay) Second Amendment Rules, 1969**, published in Notification No. G.S.R. 1215 in Gazette of India dated the 24th May, 1969.
- (vii) **The Indian Administrative Service (Probation) Second Amendment Rules, 1969**, published in Notification No. G.S.R. 1216 in Gazette of India dated the 24th May, 1969.
- (viii) **The Indian Police Service (Probation) Amendment Rules, 1969**, published in Notification No. G.S.R. 1217 in Gazette of India dated the 24th May, 1969.
- (ix) **The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1969**, published in Notification No. G.S.R. 1218 in Gazette of India dated the 24th May, 1969.
- (x) **The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1969**, published in Notification No. G.S.R. 1219 in Gazette of India dated the 24th May, 1969.
- (xi) **The Indian Medical and Health Service (Cadre) Rules, 1969 (Hindi version)**, published in Notification No. G.S.R. 1258 in Gazette of India dated the 31st May, 1969.
- (xii) **The Indian Medical and Health Service (Recruitment) Rules 1969, (Hindi version)** published in Notification No. G.S.R. 1259 in Gazette of India dated the 31st May, 1969.
- (xiii) **The Indian Medical and Health Service (Initial Recruitment) Regulations, 1969 (Hindi version)**, published in Notification No. G.S.R. 1260 in Gazette of India dated the 31st May, 1969.
- (xiv) **The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) First Amendment Regulations, 1969**, published in Notification No. G.S.R. 1261 in Gazette of India dated the 31st May, 1969.
- (xv) **The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) First Amendment Regulations, 1969**, published in Notification No. G.S.R. 1262 in Gazette of India dated the 31st May, 1969.

- (xvi) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1969, published in Notification No. G.S.R. 1263 in Gazette of India dated the 31st May, 1969.
- (xvii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1969, published in Notification No. G.S.R. 1264 in Gazette of India dated the 31st May, 1969.
- (xviii) The Indian Administrative Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 1265 in Gazette of India dated the 31st May, 1969.
- (xix) The Indian Police Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 1266 in Gazette of India dated the 31st May, 1969.
- (xx) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1267 in Gazette of India dated the 31st May, 1969.
- (xxi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1969, published in Notification No. G.S.R. 1268 in Gazette of India dated the 31st May, 1969.
- (xxii) G.S.R. 1269 published in Gazette of India dated the 31st May, 1969, making certain amendment to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (xxiii) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1442 in Gazette of India dated the 21st June, 1969.
- (xxiv) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1443 in Gazette of India dated the 21st June, 1969.
- (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1446 in Gazette of India dated the 21st June, 1969.
- (xxvi) The Fifth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1447 in Gazette of India dated the 21st June, 1969.
- (xxvii) The Indian Police Service (Uniform) Amendment Rules, 1969, published in Notification No. G.S.R. 1448 in Gazette of India dated the 21st June, 1969.

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- (xxviii) The Indian Forest Service (Probation) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1486 in Gazette of India dated the 28th June, 1969.
- (xxix) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1969, published in Notification No. G.S.R. 1487 in Gazette of India dated the 28th June, 1969.
- (xxx) The Indian Police Service (Pay) Fourth Amendment Rules, 1969, published in Notification No. G.S.R. 1490 in Gazette of India dated the 28th June, 1969.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1591 in Gazette of India dated the 5th July, 1969.
- (xxxii) The Sixth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1592 in Gazette of India dated the 5th July, 1969.
- (xxxiii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1593 in Gazette of India dated the 5th July, 1969.
- (xxxiv) The Fifth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1594 in Gazette of India dated the 5th July, 1969.
- (xxxv) The Indian Police Service (Uniform) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1595 in Gazette of India dated the 5th July, 1969.
- (xxxvi) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G.S.R. 1596 in Gazette of India dated the 5th July, 1969.
- (xxxvii) The Third Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1597 in Gazette of India dated the 5th July, 1969.
- (15) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act 1939:—
- (a) The Punjab Tourist Vehicles (Chandigarh First Amendment) Rules, 1968, published in Notification No. 9251-HII-(4)-68|44266 in Chandigarh Administration Gazette dated the 11th December, 1968.
- (b) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1969, published in Notification No. 12651-H. II (2)-68|376 in Chandigarh Administration Gazette dated the 3rd January, 1969.

- (ii) Two statements showing reasons for delay in laying the above Notifications.
- (16) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1967-68 and the Audit Report thereon.
 - (ii) Annual Accounts of the Visakhapatnam Port Trust for the year 1967-68 and the Audit Report thereon.

5. Statement by Minister

The Minister of State for Education and Youth Services made a statement correcting the answer given on the 16th May, 1969 to a supplementary by Shri Dinkar Desai on Starred Question No. 1742 regarding deterioration in standard of sports.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th July, 1969.

7. Motions for Elections to Committees

- (i) Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the General Council of the Indian School of Mines, Dhanbad, from the date of their appointment, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

- (ii) Shri K. Raghuramaiah moved the following motion:—

“That in pursuance of sub-section (2)(a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board for the next term of two years.”

The motion was adopted.

8. Motion Re: Thirty-seventh Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 24th July, 1969.”

The motion was adopted.

9. Government Bills—Introduced

(1) *The Punjab Legislative Council (Abolition) Bill, 1969.*

(2) *The Central Sales Tax (Amendment) Bill, 1969.*

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

10. Statement Re: Ordinance—laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Sales Tax (Amendment) Ordinance 1969, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill—Introduced

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.

The motion for leave to introduce the Bill moved by Shri P. Govinda Menon was opposed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

On the motion, the House divided, Ayes 260; Noes 46. The motion was accordingly adopted and the Bill was introduced.

12. Statement Re: Ordinance—Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Motion

Shri N. K. P. Salve concluded his speech on the following motion moved by him on the 16th May, 1969:—

“This House resolves that in pursuance of sub-section (2) of section 3 of the All-India Services Act, 1951, the following modifications be made in the All-India Services (Conduct) Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 3, dated the 4th January, 1969 and laid on the Table on the 21st February, 1969, namely:—

(i) in clause (b) of rule 2, *omit* sub-clause (iii);

(ii) to sub-rule (1) of rule 3, *add* the following Explanation:

Explanation.—The question of determining as to what has to be deemed as “unbecoming of a member of the Service” shall be decided by the Head of the Department in which the member of the Service is serving at that time’;

(iii) to sub-rule (1) of rule 4, *add* the following Explanation:

Explanation.—The question of determining whether a member of the Service has “used his position or influence” shall be decided by the Head of the Department in which the member of the Service is serving at that time.’;

(iv) in rule 5, for sub-rule (1), *substitute*—

‘(1) No member of the Service shall be a member of, or be otherwise associated with, any political party or any other organisation which takes part in politics, or seeks to promote exclusively interests of a religious community, or is fundamentally communalistic in its declared objectives, nor shall he take part in, or subscribe in aid of, or assist in any other manner, any political movement or political activity or purely communal activity.’;

(v) in rule 7, for ‘No member of the Service shall, in any radio broadcast or in any document published anonymously, pseudonymously or in his own name or in the name of any other person or in any communication to the press or in any public utterance, make any statement of fact or opinion,’ *substitute*—

‘Every member of the Service shall obtain previous sanction of the Government or any other authority empowered in this behalf, for giving any radio broadcast or for publishing any document or for making any statement either to the press or at a public gathering, but no member of the Service shall, however, in any radio broadcast or in any document, published anonymously, pseudonymously or in any other name or in any communication to the press or in any public utterance, make any statement of fact or opinion—’;

(vi) in rule 13,—

(a) in sub-rule (1), *omit* ‘except with the previous sanction of the Government’; and

(b) in the proviso to sub-rule (1), *omit* ‘without such sanction’;

(c) in sub-rule (1), after the existing proviso, *add* the following further proviso:

‘Provided further that when a member of the Service intends to undertake such honorary work of any literary, artistic or scientific character in any organisation which is sponsored or financed or managed directly or indirectly by any foreign country or institution or individual, the member of the Service shall, before undertaking such work, submit to the Government the full particulars relating to such organisation and obtain previous sanction of the Government’;

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(vii) in rule 16,—

(a) in clause (a) of sub-rule (2), *add* at the end—

‘and such property transferred by him during the period of five years preceding the date of his joining the Service by way of gift or sale in the name of any member of his family or in the name of any other person’;

(b) *for* clause (c) of sub-rule (2), *substitute*—

‘(c) moveable property such as gold, or gold ornaments, precious metals or ornaments of such precious metal, jewellery including loose jewels, motor-cars, motor-cycles, refrigerators, radios, radiograms, expensive apparels, utensils of gold, and silver, insurance policies of the value of over Rs. 1,000 and loans advanced by him’; and

(c) *omit* the Explanation; and

(viii) *for* rule 21, *substitute*—

‘21. *Interpretation.*—If any doubt arises as to the interpretation of these rules, the same shall be referred to a Board consisting of the Secretaries to the Government of India in the Ministries of Home Affairs, Law and Finance’.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

The discussion was not concluded.

14. **Motion Re: Fiftieth Report of Committee on Private Members' Bills and Resolutions**

Shri S. M. Solanki moved the following motion:—

“That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd July, 1969.”

The motion was adopted.

15. **Private Members' Bills—Introduced**

(1) The Untouchability (Offences) Amendment Bill, 1969 (*Amendment of sections 2, 3, etc.*) by Shri Madhu Limaye.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of Part X, articles 244A and 371B*) by Shri Madhu Limaye.

(3) The Central Universities (Teachers' Participation) Bill, 1969 by Shri Madhu Limaye.

(4) The University Grants Commission (Amendment) Bill, 1969 (*Insertion of new section 12A and Amendment of section 14*) by Shri Madhu Limaye.

(5) The Telengana (Opinion Poll) Bill, 1969 by Shri M. Narayana Reddy.

(6) The Central Government Employees Recruitment Bill, 1969 by Shri Maharaj Singh Bharti.

(7) **The Smoking Hazards (Advertisement) Bill, 1969** by Shri George Fernandes.

(8) **The Indian Railways (Amendment) Bill, 1969** (*Insertion of new section 62A, etc.*) by Shri George Fernandes.

(9) **The Boundary Commission Bill, 1969** by Shri Nath Pai.

The motion for leave to introduce the Boundary Commission Bill, 1969 moved by Shri Nath Pai was opposed. The motion was adopted and the Bill was introduced.

(10) **The Constitution (Amendment) Bill, 1969** (*Omission of article 359*) by Shri Nath Pai.

16. Private Member's Bill—Withdrawn

The Income-tax (Amendment) Bill, 1969 (*Amendment of section 80C*) by Shri S. S. Kothari.

17. Private Member's Bill—Motion for Circulation Negatived

The Regulation of Expenditure and Eradication of Corruption Bill, 1968 by Shri Humayun Kabir.

Shri Humayun Kabir concluded his speech on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th August, 1969.

An amendment was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri Om Prakash Tyagi
- (2) Chaudhuri Randhir Singh
- (3) Shri S. M. Joshi
- (4) Shri Onkar Lal Bohra
- (5) Shri J. M. Lobo Prabhu
- (6) Shri K. Narayana Rao
- (7) Shri Beni Shanker Sharma
- (8) Shri Bakar Ali Mirza
- (9) Shri Yashpal Singh
- (10) Seth Achal Singh
- (11) Shri Abdul Ghani Dar
- (12) Shri Samar Guha
- (13) Shri George Fernandes
- (14) Shri Prakashchand B. Sethi

Shri Humayun Kabir replied to the debate.

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The amendment was negatived.

On the motion the House divided, Ayes 26; Noes 82. The motion for circulation of the Bill was accordingly negatived.

18. Private Member's Bill—Under Consideration

The Code of Civil Procedure (Amendment) Bill, 1968 (Omission of section 87B) by Shri M. Narayana Reddy.

The motion for consideration of the Bill was moved by Shri M. Narayana Reddy. His speech was not concluded.

The discussion was not concluded.

19. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 21st July, 1969 to Unstarred Question No. 147 regarding oil drilling at Bodra in West Bengal.

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th July, 1969).

S. L. SHAKDHER,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 28, 1969; Sravana 6, 1891 (Saka)

No. 298

1. Starred Questions

Starred Question Nos. 151—153 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1001—1088, 1090—1101, 1103—1135, 1137—1141, 1143—1184 and 1186—1200 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Health and Family Planning and Works, Housing and Urban Development regarding fire at the Hindustan Housing Factory Ltd., Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri S. S. Kothari called the attention of the Minister of Tourism and Civil Aviation to the letter allegedly written by a representative of the Douglas Company of the USA to an officer of the Indian Airlines offering him £15,000 for each DC-9 aircraft bought from the Company.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

5. Question of Privilege

Shri Tenneti Viswanatham raised a question of privilege against the Editor of the "Hindustan Times" in respect of an article under the caption 'the Week in Parliament' published in the said daily dated the 27th July, 1969 allegedly casting reflections on the Deputy Speaker and the House.

The House agreed that in the first instance the Editor of the newspaper might be asked to state what he had to say in the matter.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement (Hindi and English versions) of assets and liabilities of the Delhi Financial Corporation, New Delhi,

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as at the close of the financial year ending 31st March, 1968, together with a profit and loss account, the auditor's report and a report of the working of the said Corporation, published in Notification No. F. 7(17)/68-Ind|Fin. (G) in Delhi Gazette dated the 23rd January, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

- (2) A copy of Notification No. G.S.R. 1552-1553 (Hindi and English versions) published in Gazette of India dated the 30th June, 1969 issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to Agreement between the Government of India and the Government of the Republic of Lebanon for the avoidance of double taxation of income of enterprises operating aircraft.
- (3) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
 - (i) The Gold Control (Identification of Customers) Rules, 1969, published in Notification No. S.O. 2705 in Gazette of India dated the 3rd July, 1969.
 - (ii) The Gold Control (Licensing of Dealers) Rules, 1969, published in Notification No. S.O. 2706 in Gazette of India dated the 3rd July, 1969.
- (4) A copy of the Central Excise (Tenth Amendment) Rules, 1969, published in Notification No. G.S.R. 1723 in Gazette of India dated the 14th July, 1969, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of the Additional Duty Rules, 1969, published in Notification No. G.S.R. 1598 in Gazette of India dated the 2nd July, 1969 under section 11A of the Indian Tariff Act, 1934.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1335 (English version) and G.S.R. 1336 (Hindi version) published in Gazette of India dated the 7th June, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1361 published in Gazette of India dated the 9th June, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 1457 (English version) and G.S.R. 1458 (Hindi version) published in Gazette of India dated the 21st June, 1969 together with an explanatory memorandum.
 - (iv) The Project Imports (Registration of Contract) Amendment Regulations, 1969, published in Notification No. G.S.R. 1587 (English version) and G.S.R. 1588 (Hindi version) in Gazette of India dated the 5th July, 1969, together with an explanatory memorandum.
 - (v) G.S.R. 1628 published in Gazette of India dated the 8th July, 1969 together with an explanatory memorandum.
 - (vi) G.S.R. 1609 (English version) and G.S.R. 1610 (Hindi version) published in Gazette of India dated the 12th July, 1969 together with an explanatory memorandum.

- (7) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 1272 (Hindi version) published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1340 (English version) and G.S.R. 1341 (Hindi version) published in Gazette of India dated the 31st May, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 1541 (English version) and G.S.R. 1542 (Hindi version) published in Gazette of India dated the 28th June, 1969 together with an explanatory memorandum.
 - (iv) G.S.R. 1583 (English version) and G.S.R. 1584 (Hindi version) published in Gazette of India dated the 5th July, 1969 together with an explanatory memorandum.
- (8) A statement relating to Secretary-Level Indo-Pakistan talks on Eastern Rivers held at New Delhi from the 15th to the 26th July, 1969.

7. Resignation by Member

The Deputy Speaker informed the House that Shri Sohan Singh Basi, an elected Member from Ferozepore constituency of Punjab, had resigned his seat in Lok Sabha with effect from the 25th July, 1969.

8. Statement Re: Supplementary Demands for Grants (Railways) for 1969-70

Dr. Ram Subhag Singh presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70.

9. Report of Public Accounts Committee

Shri Tayappa Hari Sonavane presented the Eighty-third Report of the Public Accounts Committee on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for the year 1967-68 and action taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-first Report.

10. Statement by Minister

The Minister of Foreign Trade and Supply laid on the Table a statement regarding the decision of the U.K. Government to impose 15 per cent tariff on cotton textiles imported from Commonwealth countries with effect from the 1st January, 1972 and simultaneous abolition of the quota system.

11. Government Bill—Introduced

The Gold (Control) Amendment Bill, 1969

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. On the motion the House divided, Ayes 159; Noes 71. The motion was accordingly adopted and the Bill was introduced.

[P.T.O.]

12. Statement re: Ordinance—laid on the Table

Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold (Control) Amendment Ordinance, 1969, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

*13. Statutory Resolution

Shri Yajna Datt Sharma moved the following Resolution:—

“This House disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 (Ordinance No. 8 of 1969) promulgated by the Vice-President acting as President on the 19th July, 1969.”

*14. Government Bill—under consideration —

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.

The motion for consideration of the Bill was moved by Shri P. Govinda Menon.

Three Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri D. N. Patodia, Abdul Ghani Dar and S. S. Kothari.

An Amendment for reference of the Bill to a Select Committee was moved by Shri Kanwar Lal Gupta.

The following members took part in the combined debate on the Resolution (*vide* para 13 above) and the motion for consideration of the Bill:—

- (1) Shri N. Dandekar
- (2) Shri Chandrajeet Yadava
- (3) Shri S. A. Dange

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

15. Half-an-hour discussion on matters arising out of answer to Question

Shri N. K. Somani raised a half-an-hour discussion on points arising out of the answer given on the 23rd July, 1969 to Starred Question No. 63 regarding export of rail wagons to U.S.S.R. and other countries.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th July, 1969)

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 29, 1969 [Sravana 7, 1891 (Saka)]

No. 299

1. Starred Questions

Starred Question Nos. 182—187 and 194 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1201—1346 and 1348—1400 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the demand made by more than 70 Members of Parliament to the effect that a Judicial Commission, vested with the necessary and effective powers, be appointed to find out the facts regarding the murder of Shri Din Dayal Upadhyaya, the late President of Jan Sangh.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1967-68.
 - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement on the Rural Electrification Corporation.
- (3) A copy of the Audit Report, Railways, 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (4) A copy of Appropriation Accounts, Railways, for 1967-68, Part I—Review (Hindi version).

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- (5) A copy of Appropriation Accounts, Railways, for 1967-68, Part II—Detailed Appropriation Accounts (Hindi version).
- (6) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1967-68 (Hindi version).
- (7) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 2837 published in Gazette of India dated the 11th July, 1969 making certain corrections in Part B of Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Punjab.
 - (ii) S. O. 2838 published in Gazette of India dated the 11th July, 1969 making certain corrections and amendments in Part B of Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala.

***5. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Yajna Datt Sharma on the 28th July, 1969, continued:—

“This House disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 (Ordinance No. 8 of 1969) promulgated by the Vice-President acting as President on the 19th July, 1969.”

The Resolution was negatived after discussion as indicated under para 6 below.

***6. Government Bill—Under consideration**

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 28th July, 1969 and the Resolution (vide para 5 above) continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The following members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri Surendranath Dwivedy
- (3) Shri P. Venkatasubbaiah
- (4) Shri V. K. Krishna Menon
- (5) Shrimati Indira Gandhi
- (6) Shri S. K. Sambandhan
- (7) Shri M. V. Kirshnappa
- (8) Shri P. Ramamurti
- (9) Shri Naval Kishore Sharma
- (10) Shri Madhu Limaye

*Discussed together.

(11) Chaudhuri Randhir Singh

(12) Shri Tridib Chaudhuri

(13) Shri J. B. Kripalani

Shri P. Govinda Menon replied to the debate.

Shri Yajna Datt Sharma spoke (by way of reply to the Statutory Resolution)

On the Amendment for reference of the Bill to a Select Committee moved by Shri Kanwar Lal Gupta, the House divided, Ayes 39; Noes 222. The Amendment was accordingly negatived.

The Amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri D. N. Patodia and S. S. Kothari were negatived.

The Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Abdul Ghani Dar was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th July, 1969).

S. L. SHAKDHER,
Secretary.

LÖK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 30, 1969|Sravana 8, 1891 (Saka)

No. 300

1. Starred Questions

Starred Questions Nos. 211, 212 and 214 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1406, 1408—1492, 1494—1574 and 1576—1584 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Foreign Trade and Supply regarding strike by workers employed in jute mills in West Bengal was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri N. K. Somani called the attention of the Minister of External Affairs to Pakistan President's letter reported to have been received by the Prime Minister conveying conditional acceptance of the Prime Minister's proposals regarding normalisation of relations between the two countries.

The Minister of External Affairs made a statement in regard thereto. The Minister also laid on the Table a copy of the Pakistan President's letter dated the 26th July, 1969 to the Prime Minister of India.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1967-68.

- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) (a) Report (1962) of the Tariff Commission on the prices of Cotton Yarn and Cloth.
 - (b) Government Resolution (Hindi and English versions) No. 1 (15)-Tex(I)|66-Text(A) dated the 15th May, 1969, on the above Report.
 - (ii) A statement showing reasons why the documents mentioned at (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Cotton Textiles (Control) Amendment Order, 1969, published in Notification No. S. O. 2588 in Gazette of India dated the 5th July, 1969.
 - (ii) The Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1969, published in Notification No. S.O. 2589 in Gazette of India dated the 5th July, 1969.
 - (iii) The Cotton Control (Amendment) Order, 1969, published in Notification No. S.O. 2590 in Gazette of India dated the 5th July, 1969.
 - (iv) The Textiles (Production by Power-loom) Control Amendment Order, 1969, published in Notification No. S.O. 2591 in Gazette of India dated the 5th July, 1969.
 - (v) The Cotton Textiles (Export Control) Amendment Order, 1969, published in Notification No. S.O. 2592 in Gazette of India dated the 5th July, 1969.
 - (vi) The Cotton Textiles (Control of Movement) Amendment Order, 1969, published in Notification No. S.O. 2593 in Gazette of India dated the 5th July, 1969.

6. Report of Committee on Private Members' Bills and resolutions

Shri S. M. Solanki presented the Fifty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of Petition

Shri M. Narayana Reddy presented a petition from Shri B. Saya Reddy of Mosra, Taluk Bodhan, District Nizamabad (Andhra Pradesh), regarding control on price, production and distribution of Molasses.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-20 P.M.)

8. Government Bill—under consideration

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969

Clause-by-clause consideration of the Bill was taken up.

On Amendments Nos. 4 and 5 to Clause 2 moved by Sarvashri Madhu Limaye and Maharaj Singh Bharti, respectively, the House divided, Ayes 59; Noes 198. The Amendments were accordingly negatived.

An Amendment to Clause 2 was adopted.

Clause 2 was adopted, as amended.

On Amendment No. 176 to Clause 3 moved by Shri Madhu Limaye, the House divided, Ayes 61; Noes 173. The Amendment was accordingly negatived.

On Amendment No. 282 to Clause 3 moved by Shri D. N. Patodia, the House divided, Ayes 29; Noes 191. The Amendment was accordingly negatived.

Clause 3 was adopted.

The discussion on the Bill was not concluded.

9. Half-an-Hour discussion on matters arising out of Answer to Question

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 23rd July, 1969 to Unstarred Question No. 412 regarding crisis in jute industry.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st July, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 31, 1969|Sravana 9, 1891 (Saka)

No. 301

1. Starred Questions

Starred Questions Nos. 241—246 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1585—1631, 1633—1714 and 1716—1723 were laid on the Table.

3. Calling Attention

Shri Pattiam Gopalan called the attention of the Minister of Irrigation and Power to the havoc caused by floods in Kerala, Rajasthan, Bihar and other States resulting in large scale loss of human life, cattle, crops and property and displacement of thousands of families and disruption of railway lines.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 1045 in Gazette of India dated the 3rd May, 1969 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1969, published in Notification No. G.S.R. 1370 in Gazette of India dated the 14th June, 1969 together with an explanatory note.
- (2) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 1510 (English version) and G.S.R. 1511 (Hindi version) in Gazette of India dated the 28th June, 1969.

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- (ii) The Employees' Provident Funds (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 1512 (English version) and G.S.R. 1513 (Hindi version) in Gazette of India dated the 28th June, 1969.
- (3) A copy of Notification No. G.S.R. 1506 (English version) and G.S.R. 1507 (Hindi version) published in Gazette of India dated the 28th June, 1969, adding the ice or ice cream industry to Schedule I to the Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act.
- (4) A copy of Notification No. G.S.R. 1508 (English version) and G.S.R. 1509 (Hindi version) published in Gazette of India dated the 28th June, 1969, extending the Employees' Provident Funds Act, 1952 to Diamond mines employing twenty or more persons, issued under section (1) of the said Act.
- (5) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1969, published in Notification No. G.S.R. 1079 (English version) in Gazette of India dated the 28th April, 1969 and G.S.R. 1669 (Hindi version) in Gazette of India dated the 19th July, 1969 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1140 in Gazette of India dated the 17th May, 1969.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1141 in Gazette of India dated the 17th May, 1969.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1142 in Gazette of India dated the 17th May, 1969.
 - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1143 in Gazette of India dated the 17th May, 1969.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th July, 1969, Rajya Sabha passed the Monopolies and Restrictive Trade Practices Bill, 1969.
- (ii) That at its sitting held on the 28th July, 1969, Rajya Sabha passed the Central Reserve Police Force (Amendment) Bill, 1969.

6. Bills Passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Monopolies and Restrictive Trade Practices Bill, 1969.
- (2) The Central Reserve Police Force (Amendment) Bill, 1969.

7. Presentation of Petition

Shri D. N. Patodia presented a petition signed by Shri P. L. Tandon and 1919 other bank depositors regarding the Banking Companies (Acquisition and Transfer of Undertakings Bill, 1969.

8. Statement by Minister

The Minister of Education and Youth Services made a statement regarding the relay fast in Delhi by primary school teachers.

9. Matter under Rule 377

Shri Madhu Limaye raised a matter regarding the constitutionality of the resignation by the Vice-President acting as President.

The statement by the Deputy Minister of Law on the subject was not concluded.

The matter was held over.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

10. Government Bill—Under Consideration

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969

Clause-by-clause consideration of the Bill continued.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Consideration of Clauses 6 to 9 was held over.

On Amendments Nos. 21 and 22 to Clause 10 moved by Shri George Fernandes, the House divided, Ayes 42; Noes 177. The amendments were accordingly negatived.

An Amendment to Clause 10 was adopted.

Clause 10 was adopted, as amended.

Consideration of Clause 11 was taken up but not concluded.

The discussion on the Bill was not concluded.

11. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the deteriorating law and order situation in Delhi.

The following members took part in the debate:—

- (1) Shri Jyotirmoy Bosu

- (2) Shri Shashi Bhushan
- (3) Shri Bal Raj Madhok
- (4) Shri Nuggehalli Shivappa
- (5) Shri Samarendra Kundu
- (6) Shri Janeshwar Misra
- (7) Shri Dhireswar Kalita
- (8) Shri Abdul Ghani Dar
- (9) Chaudhuri Randhir Singh

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 1, 1969 | Sravana 10, 1891 (Saka)

No. 302

1. Starred Questions

Starred Question Nos. 271, 272 and 281 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1724—1737, 1740—1877, 1879—1881 and 1883—1923 were laid on the Table.

3. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Home Affairs to the deployment of Central Industrial Security Force in Durgapur Steel Plant.

The Minister of Home Affairs made a statement in regard thereto.

4. Question of Privilege

The Deputy Speaker informed the House that in regard to the question of privilege raised by Shri Tenneti Viswanatham on the 28th July, 1969, against the Editor of the "Hindustan Times" for publishing an article under the caption "The Week in Parliament" casting reflections on the Deputy Speaker and the House, the Editor-in-Chief of the said daily in his reply dated the 31st July, 1969, had explained the circumstances under which that article dated the 27th July, 1969 had been published. The Editor-in-Chief had expressed regret and tendered an unconditional apology.

The Deputy Speaker also laid on the Table a copy of the summary of Shri M. R. Masani's speech on the Banking Companies (Acquisition and Transfer of Undertakings) Bill on the 25th July, 1969, issued to the press by the Swatantra Party Parliamentary Office.

The House agreed that in view of the explanation and the unconditional apology tendered by the Editor-in-Chief of the newspaper, the Editor be asked to publish his explanation and the apology on the front page of the next issue of the newspaper and thereafter the matter might be treated as closed.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Hotel Review and Survey Committee, 1968. ✓

- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1444 in Gazette of India dated the 21st June, 1969.
 - (ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1445 in Gazette of India dated the 21st June, 1969.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1632 in Gazette of India dated the 19th July, 1969.
 - (iv) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1633 in Gazette of India dated the 19th July, 1969.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1634 in Gazette of India dated the 19th July, 1969.
 - (vi) The Sixth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1635 in Gazette of India dated the 19th July, 1969.
- (3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1969, published in Notification No. G.S.R. 1433 in Gazette of India dated the 21st June, 1969, under clause (5) of article 320 of the Constitution, together with an explanatory note.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th July, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha on the 23rd July, 1969, in the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967.
- (ii) That at its sitting held on the 29th July, 1969, Rajya Sabha passed the Wakf (Amendment) Bill, 1969.
- (iii) That at its sitting held on the 30th July, 1969, Rajya Sabha agreed without any amendment to the Indian Railways (Amendment) Bill, 1969, passed by Lok Sabha on the 23rd July, 1969.
- (iv) That at its sitting held on the 29th July, 1969, Rajya Sabha passed the Foreign Marriage Bill, 1969.

7. Bills Passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Wakf (Amendment) Bill, 1969.
- (2) The Foreign Marriage Bill, 1969.

8. Report of Estimates Committee

Shri M. Thirumala Rao presented the Eighty-first Report of the Estimates Committee on action taken by Government on the recommendations contained in their Thirty-eighth Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Technology, Ernakulam.

9. Statement by Minister

The Minister of Education and Youth Services made a statement regarding the report of the Banaras Hindu University Inquiry Committee. He also laid on the Table a copy of the Report of the Banaras Hindu University Inquiry Committee.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th August, 1969.

11. Matter under Rule 377

The Deputy Minister of Law laid on the Table a statement on the matter raised by Shri Madhu Limaye in the House on the 31st July, 1969 regarding the constitutionality of the resignation by the Vice-President acting as President. He also laid on the Table a copy of the opinion of the Attorney General of India in the matter.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)

12. Government Bill—under consideration

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969

Clause-by-clause consideration of the Bill continued.

Clause 11 was adopted, as amended.

Consideration of Clause 12 was taken up but not concluded.

The discussion on the Bill was not concluded.

13. Motion re: Fifty-First Report of Committee on Private Members' Bills and resolutions

Shri S. M. Solanki moved the following motion:—

“That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th July, 1969.”

The motion was adopted.

14. Private Member's resolution—Negatived.

Discussion on the following Resolution moved by Shri Rabi Ray and the amendments thereto moved on the 9th May, 1969, continued:—

“This House is of opinion that the continuation of tax free payment of privy purses to the former rulers of Indian States and of special privileges is against the democratic and egalitarian principles enshrined in the Constitution, and therefore recommends to the Government to take all necessary steps, both executive and legislative, to complete the abolition of

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these payments, subject to an outright rehabilitation lump-sum payment of seven times the annual privy purse amount or a sum of one million rupees whichever is smaller, by the 2nd October, 1969."

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Chaudhuri Randhir Singh
- (3) Shri Bhogendra Jha
- (4) Shri Atal Bihari Vajpayee
- (5) Shrimati Jayaben Shah
- (6) Shri Samarendra Kundu
- (7) Shri V. Viswanatha Menon
- (8) Shri Madhu Limaye
- (9) Shri S. Supakar
- (10) Shri Abdul Ghani Dar
- (11) Shri Anantrao Vir Patil
- (12) Shri Prakash Vir Shastri
- (13) Shri Y. B. Chavan

Shri Rabi Ray replied to the debate.

The amendments moved by Shri S. Supakar, Major Ranjeet Singh, Sarvashri Partap Singh and Sheo Narain were withdrawn by leave of the House.

Amendment No. 4 moved by Shri Prakash Vir Shastri was negatived.

Amendment No. 10 moved by Shri Prakash Vir Shastri was withdrawn by leave of the House.

On the Resolution the House divided, Ayes 33; Noes 176. The Resolution was accordingly negatived.

15. Private Member's Resolution—under consideration

Shrimati Tarkeshwari Sinha moved the following Resolution:—

"This House resolves that in order to achieve socialistic pattern of society which is the declared policy of the Government, necessary steps such as (a) nationalisation of foreign trade, general insurance and steel industry; (b) taking over of all foreign investment in India; (c) fixing of ceiling of urban property; and (d) eradication of black money through demonetisation of the currency be taken by the Government without any further delay."

Her speech was not concluded.

The discussion was not concluded.

16. Half-an-hour discussion on matters arising out of answer to question

Shri N. K. P. Salve raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1969 to Starred Question No. 43 regarding Industrial Licensing Policy Enquiry Committee.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th August, 1969)

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 4, 1969/Sravana 13, 1891 (Saka)

No. 303

1. Starred Questions

Starred Questions Nos. 301—304 and 307 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1924—1935, 1937—2079, 2081—2099 and 2101—2123 were laid on the Table

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding reduction in price of imported crude oil was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Yashpal Singh called the attention of the Minister of Home Affairs to the vandalism by policemen in West Bengal Assembly premises.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of Post-Graduate Institute of Medical Education and Research, Chandigarh for the year 1967-68, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act 1966.
- (2) A copy of the Audit Report, Defence Services, 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (3) A copy of Appropriation Accounts of the Defence Services for the year 1967-68 and Commercial Appendix thereto (Hindi version).
- (4) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Ninth Amendment) Rules, 1969, published in Notification No. G.S.R. 1615 (English version) and G.S.R. 1616 (Hindi version) in Gazette of India dated the 12th July, 1969.

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- (ii) The Central Excise (Eighth Amendment) Rules, 1969, published in Notification No. G.S.R. 1713 (English version) and G.S.R. 1714 (Hindi version) in Gazette of India dated the 19th July, 1969.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1456 (Hindi version) published in Gazette of India dated the 21st June, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1716 published in Gazette of India dated the 19th July, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 1717 published in Gazette of India dated the 19th July, 1969 together with an explanatory memorandum.
 - (iv) G.S.R. 1783 (English version) and G.S.R. 1784 (Hindi version) published in Gazette of India dated the 26th July, 1969 together with an explanatory memorandum.
- (6) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) G.S.Rs. 1120 and 1121 published in Gazette of India dated the 8th May, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1550 published in Gazette of India dated the 27th June, 1969 together with an explanatory memorandum.
 - (iii) G.S.Rs. 1611 and 1612 (English version) and G.S.Rs. 1613 and 1614 (Hindi version) published in Gazette of India dated the 12th July, 1969 together with an explanatory memorandum.
 - (iv) G.S.Rs. 1730 and 1731 published in Gazette of India dated the 19th July, 1969 together with an explanatory memorandum.

6. Statement Re: Demands for Excess Grants (Railways) for 1967-68

Shri Rohanlal Chaturvedi presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1967-68.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 31st July, 1969, Rajya Sabha agreed without any amendment to the Unlawful Activities (Prevention) Amendment Bill, 1969, passed by Lok Sabha on the 23rd July, 1969.

8. Motion for Election to Committee

Shri B. S. Murthy moved the following motion:—

“That in pursuance of paragraph 1(8 & 9) of the Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Health) Resolution No. F.1-3/68-AE, dated the 22nd May, 1969, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Council for Research in Indian Medicine and Homoeopathy.”

The motion was adopted.

(Lok Sabha adjourned at 1-35 P.M. and re-assembled at 2-35 P.M.)

9. Government Bill—introduced.

The Central Excises Bill, 1969.

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

10. Government Bill—passed.

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.

Clause-by-clause consideration of the Bill continued.

Clause 12 was adopted, as amended.

On Amendment No. 115 to Clause 13 moved by Shri Shiva Chandra Jha, the House divided, Ayes 17; Noes 156. The Amendment was accordingly negatived.

On the Amendment to Clause 13 moved by Shri P. Govinda Menon, the House divided, Ayes 122; Noes 12. The Amendment was accordingly adopted.

Clause 13 was adopted; as amended.

Clauses 6 to 9 were adopted, as amended.

Clause 14, 16, 17, 18 and 23 were adopted.

Clauses 15, 19, 20, 21, 22 and 24 were adopted, as amended.

On Amendment No. 153 to Clause 25 moved by Shri Kanwar Lal Gupta, the House divided, Ayes 20; Noes 153. The Amendment was accordingly negatived.

Three Amendments to Clause 25 were adopted.

Clause 25 was adopted, as amended.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

On Amendment No. 118 to the First Schedule moved by Shri Shiva Chandra Jha, the House divided, Ayes 3; Noes 156. The Amendment was accordingly negatived.

An Amendment to the First Schedule was adopted.

The First Schedule was adopted, as amended.

The Second and the Third Schedules were also adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Syed Ahmed Aga
- (3) Swami Brahmanand

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- (4) Shri S. Kandappan
- (5) Shri Yogendra Sharma
- (6) Shri P. Ramamurti
- (7) Shri Abdul Ghani Dar
- (8) Shri P. Govinda Menon

The following motion moved by Shri P. Govinda Menon was adopted:—

“That the decision of the House adopting Amendment Nos. 135 and 136 to Clause 22 of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969, be rescinded.”

Three formal Amendments were adopted to Clause 7 of the Bill.

The motion that the Bill, as amended, be passed was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 5, 1969|Sravana 14, 1891 (Saka)

No. 304

1. Starred Questions

Starred Question Nos. 331—333, 345 and 357 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2124—2323 were laid on the Table.

3. Calling Attention

Shri Hem Barua called the attention of the Minister of Defence to the reported killing of seven persons including five personnel of the CRP by Naga hostiles at Krikima, Nagaland.

The Minister of Defence made a statement in regard thereto.

4. Question of Privilege

The Deputy Speaker informed the House that in regard to the question of privilege given notice of by Shri S. M. Banerjee and others against one Shri A. P. Jain, Executive Secretary of the Swatantra Party in Parliament, for circulating to the Press what is purported to be a summary of Shri M. R. Masani's speech on the Banking Companies (Acquisition and Transfer of Undertakings) Bill on the 25th July, 1969, casting reflections on the Deputy Speaker and the House, Shri Jain in his letter dated the 4th August, 1969, had explained the circumstances in which the lapse occurred and had tendered an unqualified apology for the same. In view of this, the House agreed to treat the matter as closed.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cost Accounting Records (Motor Vehicles) Rules, 1969, published in Notification No. G.S.R. 1465 in Gazette of India dated the 21st June, 1969, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Report of the Industrial Licensing Policy Inquiry Committee on certain allegations against Birla group of Industries.

- ✓ (3) A copy of the Award dated the 21st April, 1969 given by the Arbitrator on the price of the shares purchased by the Government of India in Jessop and Company Limited, Calcutta.
- (4) A copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Second Ordinance, 1969 (Hindi and English versions) promulgated by the Governor of Bihar on the 20th July, 1969, under article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th July, 1969 issued by the Vice-President acting as President in relation to the State of Bihar.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th August, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Hire-Purchase Bill, 1968, upto the first day of the Seventieth Session of the Rajya Sabha.
- (ii) That at its sitting held on the 4th August, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Reports of the Joint Committee of the Houses on the Architects Bill, 1968, upto the last day of the Seventieth Session of the Rajya Sabha.
- (iii) That at its sitting held on the 4th August, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968 upto the first day of the Seventieth Session of the Rajya Sabha.

7. Statement by Ministers

(i) The Minister of Foreign Trade and Supply laid on the Table a statement regarding the strike situation in the jute industry.

(ii) The Minister of Home Affairs made a statement regarding the appointment of a Commission of Enquiry in connection with the murder of Shri Din Dayal Upadhyaya.

8. Government Bill—Under Consideration

The Salaries and allowances of Members of Parliament (Amendment) Bill, 1969

The motion for reconsideration of the Bill was moved by Shri K. Raghuramaiah.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Five Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri S. M. Banerjee, Deven Sen, Shiva Chandra Jha, M. R. Masani and Om Prakash Tyagi.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Tulshidas Jadhav
- (3) Shri Hukam Chand Kachwai
- (4) Shri N. P. C. Naidu

- (5) SHRI H. N. Mukerjee
- (6) Shri J. B. Kripalani
- (7) Shri P. Ganga Reddy
- (8) Shri Samar Guha
- (9) Shri Sheo Narain
- (10) Shri Yashwant Singh Kushwah
- (11) Chaudhuri Randhir Singh
- (12) Shri K. M. Abraham
- (13) Shri Panna Lal Barupal
- (14) Shri Ram Sewak Yadav
- (15) Shri A. S. Saigal
- (16) Shri Abdul Ghani Dar
- (17) Shri Muahir Ahmad Khan

Shri K. Raghuramaiah replied to the debate.

On the Amendment moved by Shri S. M. Banerjee, the House divided, Ayes 38; Noes 182. The Amendment was accordingly negatived.

The remaining Amendments were also negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

An amendment to Clause 4 was adopted.

Consideration of Clause 4 not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 6, 1969|Sravana 15, 1891 (Saka)

No. 305

1. Starred Questions

Starred Questions Nos. 361—363 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2324—2392, 2394—2481, 2483—2510, 2512, 2514, 2515 and 2518—2523 were laid on the Table.

3. Calling Attention

Shri Samar Guha called the attention of the Minister of Home Affairs to the reported protest letter sent by the Education Minister of West Bengal against forfeiture of copies of Hindi Hindustan of Delhi for publishing Hindi translation of an article captioned "Ramayan Ki Belayeti Alochana" by the 'Rishi of Bandemataram', Bankim Chandra Chattopadhyaya.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Economic Administration."
- (2) A copy of the Summary of conclusions contained in the Report of the Enquiry Committee on Film Censorship.
- (3) A copy of the Export of Coir Yarn (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 2854 in Gazette of India dated the 15th July, 1969, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (4) A copy of the Textiles Committee (Amendment) Rules, 1969, published in Notification No. G.S.R. 1374 (English version) and G.S.R. 1375 (Hindi version) in Gazette of India dated the 14th June, 1969, under sub-section (3) of section 22 of the Textile Committee Act, 1963.

[P.T.O.]

- (5) A copy of Notification No. S.O. 2839 (Hindi and English versions) published in Gazette of India dated the 11th July, 1969 regarding management of the Model Mills Nagpur Limited, Nagpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

5. Statements by Ministers

(i) The Deputy Minister of Defence made a statement correcting the answer given on the 14th May, 1969 to a supplementary by Shri Jagannath Rao Joshi on Starred Question No. 1684 regarding pensions to widows of soldiers killed in war.

(ii) The Minister of State for Home Affairs made a statement regarding the reported attack on a Harijan lady M.L.A. in Bihar.

6. Government Bill—Debate Adjourned

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969

Clause-by-clause consideration of the Bill continued.

Clause 4 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Baghuramaiah. He also moved certain consequential amendments.

The following motion moved by Shri M. R. Masani was adopted:—

“That the debate on the motion ‘that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed,’ be adjourned to tomorrow.”

(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2-05 P.M.)

7. Motion

Shri Hem Barua moved the following motion:—

“That the statement made by the Minister of Home Affairs on the 4th August, 1969 regarding violation of the sanctity of the West Bengal Legislature premises, be taken into consideration.”

The following members took part in the debate:—

- (1) Shrimati Ila Pal Chaudhuri
- (2) Shri N. G. Ranga
- (3) Shri Prakash Vir Shastri
- (4) Shrimati Sucheta Kripalani
- (5) Shri Jagannath Rao Joshi
- (6) Shrimati Sharda Mukerjee
- (7) Shri Tridib Chaudhuri
- (8) Shri Era Sezhiyan
- (9) Shri K. N. Tewari
- (10) Dr. (Mrs.) Maitreyee Bose

- (11) Dr. Ranen Sen
- (12) Shri Sitaram Kesri
- (13) Shri Humayun Kabir
- (14) Shri Bimalkanti Ghosh
- (15) Shri S. M. Joshi
- (16) Shri P. Venkatasubbaiah
- (17) Shri P. Ramamurti
- (18) Shri Sheo Narain
- (19) Shri S. M. Banerjee
- (20) Shri J. B. Kripalani
- (21) Shri T. Ram
- (22) Shri B. P. Mandal
- (23) Shri Kanwar Lal Gupta
- (24) Shri Prabhu Dayal Himatsingka
- (25) Shri Jyotirmoy Bosu
- (26) Shri Kartik Oraon
- (27) Shri Samar Guha
- (28) Shri Y. B. Chavan

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 7, 1969|Sravana 16, 1891 (Saka)

No. 306

1. Starred Questions

Starred Question Nos. 391 and 392 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2524—2605, 2607—2612, 2614—2713, 2715—2718 and 2720 were laid on the Table.

3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Law to the reported efforts made by the Congress President to bring pressure and undue influence on Bihar MLAs by promising them termination of President's Rule and opportunity to form a ministry, thereby jeopardising free and fair election of the President of the Republic, and the reaction of the Government of India thereto.

The Minister of Law made a statement in regard thereto. The Minister also laid on the Table an extract from the *Sunday Indian Nation*, Patna, dated the 3rd August, 1969.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

4. Question of Privilege

Shri Shashi Bhushan raised a question of privilege against the proprietors and Editor of the "Indian Express" for alleged misrepresentation of the speech delivered by him in the House on the 29th July, 1969 in the said newspaper on the 30th July, 1969.

The House agreed that in the first instance the Editor of the newspaper might be asked to state what he had to say in the matter.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Text of International Sugar Agreement, 1968, adopted by the Final Plenary Meeting of the United Nations Sugar Conference on 24th October, 1968 as amended by the Legal and Drafting Committee in accordance with the final resolution of the Conference.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 1274 published in Gazette of India dated the 31st May, 1969, making certain amendments to notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1122 in Gazette of India dated the 9th May, 1969.
 - (ii) G.S.R. 1212 (Hindi version) published in Gazette of India dated the 24th May, 1969, rescinding the Madhya Pradesh Coarse Grains (Export Control) Order, 1964.
 - (iii) G.S.R. 1235 published in Gazette of India dated the 22nd May, 1969.
 - (iv) G.S.R. 1409 (Hindi and English versions) published in Gazette of India dated the 13th June, 1969 making certain amendment to Notification No. G.S.R. 764 dated the 5th March, 1969.
 - (v) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1969, published in Notification No. G.S.R. 1413 in Gazette of India dated the 16th June, 1969.
 - (vi) The Sugarcane Press-mud (Control) Amendment order, 1969, (Hindi and English versions) published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th June, 1969.
 - (vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1722 in Gazette of India dated the 14th July, 1969.
 - (viii) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1724 in Gazette of India dated the 17th July, 1969.
 - (ix) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, published in Notification No. G.S.R. 1725 in Gazette of India dated the 17th July, 1969.
 - (x) The Northern Rice Zone (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 1726 in Gazette of India dated the 17th July, 1969.
 - (xi) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1969, published in Notification No. G.S.R. 1727 in Gazette of India dated the 17th July, 1969.
 - (xii) The Southern States (Regulation of Export of Rice) Amendment Order, 1969, published in Notification No. G.S.R. 1789 in Gazette of India dated the 25th July, 1969.

- (4) A copy of the Indian Telegraph (Tenth Amendment) Rules, 1969, published in Notification No. G.S.R. 1293 (English version) and G.S.R. 1294 (Hindi version) in Gazette of India dated the 7th June, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (5) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes, Act, 1948:—
- (i) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 1676 in Gazette of India dated the 19th July, 1969.
 - (ii) The Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1677 in Gazette of India dated the 19th July, 1969.
 - (iii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1678 in Gazette of India dated the 19th July, 1969.
 - (iv) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1679 in Gazette of India dated the 19th July, 1969.
 - (v) The Assam Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1680 in Gazette of India dated the 19th July, 1969.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th August, 1969, Rajya Sabha passed the Delhi Shops and Establishments (Amendment) Bill, 1969.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Delhi Shops and Establishments (Amendment) Bill, 1969, as passed by Rajya Sabha.

8. Motion

Shri K. Raghuramaiah moved the following motion:—

“That the debate on the motion ‘that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed,’ which was adjourned on the 6th August, 1969, be resumed now.”

The motion was adopted.

9. Government Bill—Passed

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969

The following motions moved by Shri K. Raghuramaiah were adopted:—

- (i) “That rule 93(3) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for re-opening discussion on Clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, and inserting new Clause 2A, be suspended.”

[P.T.O.]

(ii) "That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment No. 53 to Clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, and Clause 4, as amended, be suspended."

(iii) "That the decision of the House adopting amendment No. 53 to Clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, and Clause 4, as amended, be rescinded."

An amendment for insertion of New Clause 2A was adopted.

An amendment to Clause 4 was adopted and Clause 4 was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri K. Raghuramaiah.

A consequential amendment was moved by Shri K. Raghuramaiah and adopted.

The motion that the Bill, as amended, be passed was adopted.

***10. Statutory Resolution—Negatived**

Shri Yajna Datt Sharma moved the following Resolution:—

"This House disapproves of the Central Sales Tax (Amendment) Ordinance, 1969 (Ordinance No. 4 of 1969) promulgated by the Vice-President acting as President on the 9th June, 1969."

The Resolution was negatived after discussion as indicated under para 11 below.

***11. Government Bill—Passed**

The Central Sales Tax (Amendment) Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Shiva Chandra Jha and Abdul Ghani Dar.

An amendment for reference of the Bill to a Select Committee was moved by Shri Abdul Ghani Dar.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri R. K. Birla
- (4) Shri Abdul Ghani Dar
- (5) Shri Shiva Chandra Jha

*Discussed together.

- (6) Shri M. Meghachandra
- (7) Shri Hukam Chand Kachwai
- (8) Shri Nathu Ram Ahirwar
- (9) Shri D. K. Kunte

Shri Prakashchand B. Sethi replied to the debate.

All the amendments were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri Yajna Datt Sharma
- (3) Shri Kanwar Lal Gupta
- (4) Shri S. M. Banerjee
- (5) Shri Prakashchand B. Sethi

The motion was adopted and the Bill was passed.

12. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Thirty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 8, 1969 | Sravana 17, 1891 (Saka)

No. 307

1. Starred Questions

Starred Question Nos. 421—424 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2721—2840, 2842—2913 and 2915—2920 were laid on the Table.

3. Motion for Election of Speaker

Shri K. Raghuramaiah moved the following motion:—

“That Shri G. S. Dhillon, a member of this House, be chosen as the Speaker of this House.”

Shri Bibhuti Mishra seconded the motion.

The motion was adopted unanimously and Shri G. S. Dhillon was chosen as the Speaker.

Shrimati Indira Gandhi and Shri N. G. Ranga conducted Shri G. S. Dhillon to the Chair.

4. Felicitations to the Speaker

The following members offered felicitations to the Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri N. G. Ranga
- (3) Shri Atal Bihari Vajpayee
- (4) Shri K. Anbazhagan
- (5) Shri H. N. Mukerjee
- (6) Shri Rabi Ray
- (7) Shri P. Ramamurti
- (8) Shri Surendranath Dwivedy
- (9) Dr. Govind Das
- (10) Dr. Karni Singh
- (11) Shri Abdul Ghani Dar
- (12) Shri Prakash Vir Shastri
- (13) Shri Tenneti Viswanatham
- (14) Shri J. B. Kripalani
- (15) Sirdarni Nirlep Kaur
- (16) Shri S. M. Mohammad Sheriff
- (17) Shri Yashpal Singh

The Speaker in reply thanked the members.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts of the University Grants Commission for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (2) A copy of the Arms (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 1638 (English version) and G.S.R. 1639 (Hindi version) in Gazette of India dated the 19th July, 1969, under sub-section (3) of section 44 of the Arms Act, 1959.
- (3) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
 - (i) S.O. 1820 published in Gazette of India dated the 17th May, 1969 containing corrigenda to S.O. 1303 published in Gazette of India dated the 31st March, 1969.
 - (ii) S.O. 2571 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S.O. 1304 published in Gazette of India dated the 31st March, 1969.
 - (iii) S.O. 2572 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S.O. 1306 published in Gazette of India dated the 31st March, 1969.
 - (iv) S.O. 2573 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S.O. 1305 published in Gazette of India dated the 31st March, 1969.
 - (v) The Punjab Zila Parishads, Panchayat Samitis and Gram Sabhas (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S.O. 2933 (English version) and S.O. 2934 (Hindi version) in Gazette of India dated the 18th July, 1969.
- (4) (i) A copy each of the Ninth and Tenth Reports (Hindi and English versions) of the Commissioner for Linguistic Minorities for the periods 1st July, 1966 to 30th June, 1967 and 1st July, 1967 to 30th June, 1968, respectively, under clause (2) of article 350B of the Constitution.
(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Reports.

6. Report of Committee of Privileges

Shri H. N. Mukerjee presented the Seventh Report of the Committee of Privileges.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th August, 1969.

8. Motion re: Thirty-Eighth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 7th August, 1969.”

An amendment moved by Shri M. R. Masani was adopted.

The motion was adopted subject to the modification that the time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha, be increased from 8 hours to 10 hours out of which 4 hours instead of 2 hours be allotted for clause-by-clause consideration.

***9. Statutory Resolution**

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House disapproves of the Gold (Control) Amendment Ordinance, 1969 (Ordinance No. 6 of 1969) promulgated by the Vice-President acting as President on the 3rd July, 1969.”

***10. Government Bill—Under Consideration**

The Gold (Control) Amendment Bill, 1969.

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Shiva Chandra Jha, Deven Sen, Beni Shanker Sharma and Yashwant Singh Kushwah.

The following members took part in the combined debate on the Resolution (*vide para 9 above*) and the motion for consideration of the Bill:—

- (1) Shri Onkar Lal Berwa
- (2) Shri Bedabrata Barua

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

11. Private Members' Bills—Introduced

(1) The All-India Institute of Medical Sciences (Amendment) Bill, 1969 (*Amendment of sections 2, 4, etc.*) by Shri George Fernandes.

(2) The Wealth-Tax (Amendment) Bill, 1969. (*Insertion of new section 16A*) by Shri Beni Shanker Sharma.

12. Private Member's Bill—withdrawn

The Code of Civil Procedure (Amendment) Bill, 1968 (*Omission of section 87B*) by Shri M. Narayana Reddy.

Shri M. Narayana Reddy concluded his speech on the motion for consideration of the Bill moved by him on the 25th July, 1969.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri George Fernandes
- (3) Shri S. Kandappan
- (4) Shri Abdul Ghani Dar
- (5) Shri Vidya Charan Shukla

*Discussed together.

[P.T.O.]

Shri M. Narayana Reddy replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill—under consideration

The Constitution (Amendment) Bill, 1967 (Amendment of articles 4, 80, etc. (by Shri Shiva Chandra Jha.

The motion for consideration of the Bill was moved by Shri Shiva Chandra Jha. His speech was not concluded.

The discussion was not concluded.

14. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Surendranath Dwivedy raised a half-an-hour discussion on points arising out of the answer given on the 30th July, 1969 to Starred Question No. 212 regarding export of iron ore to Japan.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 11, 1969|Sravana 20, 1891 (Saka)

No. 308

1. Starred Questions

Starred Question Nos. 451 and 453—456 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2921—2923, 2925—2996, 2998—3054, 3056—3061 and 3063—3120 were laid on the Table.

3. Calling Attention

Shri M. L. Sondhi called the attention of the Minister of External Affairs to the reported move by the Government of Pakistan to stall proposed visit of Khan Abdul Ghaffar Khan to India to receive Jawaharlal Nehru Award.

The Minister of External Affairs made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House that in regard to the question of privilege raised by Shri Shashi Bhushan on the 7th August, 1969, against the proprietors and Editor of the "Indian Express", for misrepresenting the speech delivered by him in the House on the 29th July, 1969, in the said newspaper on the 30th July, 1969, the Editor of the said daily in his reply dated the 8th August, 1969, had explained the circumstances leading to an error and had expressed sincere regret for the same. In view of this, the House agreed to treat the matter as closed.

5. Statement by Minister

The Minister of Foreign Trade and Supply made a statement regarding calling off the strike in jute industry.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1967-68, together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

- (2) A copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi—
- (i) Notification No. F4(144)|68-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 17th July, 1969, containing corrigendum to notification of even number dated the 9th October, 1968.
 - (ii) Notification No. F4(173)|68-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 17th July, 1969, containing corrigendum to notification of even number dated the 9th December, 1968.
 - (iii) Notification No. F4(177)|68-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 17th July, 1969, containing corrigendum to notification of even number dated the 2nd January, 1969.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1785 (English version) and G.S.R. 1786 (Hindi version) published in Gazette of India dated the 26th July, 1969, together with an explanatory memorandum.
 - (ii) G.S.R. 1790 published in Gazette of India dated the 20th July, 1969, together with an explanatory memorandum.
- (4) A copy of the Central Excise (Seventeenth Amendment) Rules, 1968 (Hindi version), published in Notification No. G.S.R. 1607 in Gazette of India dated the 12th July, 1969, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of Notification Nos. 1697 to 1712 (Hindi version) published in Gazette of India dated the 19th July, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

7. Statement re: Supplementary Demands for Grants (General) for 1969-70.

Shri Prakashchand B. Sethi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th August, 1969, Rajya Sabha agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969, passed by Lok Sabha on the 4th August, 1969.

9. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement clarifying the point raised in the House on the 25th July, 1969 regarding delay in laying on the Table copies of certain notifications under the All India Services Act, 1951.

***10. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Kanwar Lal Gupta on the 8th August, 1969, continued.

"This House disapproves of the Gold (Control) Amendment Ordinance, 1969 (Ordinance No. 6 of 1969) promulgated by the Vice-President acting as President on the 3rd July, 1969."

The Resolution was negatived after discussion as indicated under para 11 below.

***11. Government Bill—Passed**

The Gold (Control) Amendment Bill, 1969

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 8th August, 1969 and the Resolution (*Vide* para 10 above) continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
 - (2) Shri K. Narayana Rao
 - (3) Shri Prakash Vir Shastri
- (*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)
- (4) Shri J. M. Lobo Prabhu
 - (5) Shri K. Ramani
 - (6) Shri Maharaj Singh Bharti
 - (7) Chaudhuri Randhir Singh
 - (8) Shri G. Viswanathan
 - (9) Shri Beni Shanker Sharma
 - (10) Shri Yashpal Singh

Shri Prakashchand B. Sethi replied to the debate.

Shri Kanwar Lal Gupta spoke (by way of reply to the Statutory Resolution)

The amendments moved by Sarvashri Shiva Chandra Jha, Deven Sen, Beni Shanker Sharma and Yashwant Singh Kushwah, were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 were adopted.

On amendment No. 3 to Clause 1 moved by Shri Shiva Chandra Jha, the House divided, Ayes 30; Noes 135. The amendment was accordingly negatived.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

*Discussed together.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri K. Ananda Nambiar
- (3) Shri S. M. Banerjee
- (4) Shri Bal Raj Madhok
- (5) Shri Abdul Ghani Dar
- (6) Shri Sheo Narain
- (7) Shri N. K. Somani
- (8) Shri Janardan Jagannath Shinkre
- (9) Shri Om Prakash Tyagi
- (10) Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

12. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1969 to Unstarred Question No. 730 regarding disciplinary action taken against P. & T. employees for participating in 19th September, 1968 strike.

Prof. Sher Singh and Shri Satya Narayan Sinha replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 12, 1969|Sravana 21, 1891 (Saka)

No. 309

1. Starred Questions

Starred Question Nos. 481—486 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3121—3320 were laid on the Table.

3. Calling Attention

Shri D. N. Patodia called the attention of the Minister of Railways to the reported death of 12 gangmen and serious injury to another three, when a goods train ran over them on a small bridge between Hyderabad and Secunderabad.

The Minister of Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) (a) Report (1968) of the Tariff Commission on the price structure of Catguts.
 - (b) Government Resolution No. LEI(A)-16(2)'68 dated the 16th July, 1969 on the above Report.
 - (ii) A statement showing reasons why the documents mentioned at (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (2) A copy of the Annual Report of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-Moving Equipment and Internal Combustion Engines, for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

- (3) A copy of the judgment delivered by the full Bench of the High Court of Delhi at New Delhi on the 4th August, 1969, in the case of Shri Tej Kiran Jain and others versus Shri N. Sanjiva Reddy and others (I.A. 1194 of 1969—O.S. No. 228 of 1969).
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1967-68.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Summary of Conclusions contained in the Report of Enquiry Committee on Film Censorship (Hindi version).
- (6) A copy of Notification No. S.O. 3011 (English version) and S.O. 3012 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 12A of the Essential Commodities Act, 1955.

5. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of the Estimates Committee relating to the following were laid on the Table:—

- (1) Eighty-seventh Report on the Ministry of Foreign Trade and Supply—Import of Wool, Nylon, Woollen Yarn and other Woollen Products for the Woollen Textile Industry and its allocation to the various units since October, 1962.
- (2) Eighty-eighth Report on the Publications of Selected Ministries of the Government of India.
- (3) Ninetieth Report on the Ministry of Tourism and Civil Aviation—Department of Tourism.
- (4) General Matters pertaining to Estimates Committee (1968-69).

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th August, 1969, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, upto the last day of the Seventieth Session of the Rajya Sabha.

7. Statement by Minister

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement correcting the answer given on the 8th April, 1969 to Starred Question No. 960 by Shri Jyotirmoy Bosu regarding investment in the Ophthalmic Glass Project, Durgapur of the National Instruments Limited, Calcutta.

8. Government Bill—Passed

The Criminal and Election Laws (Amendment) Bill, 1968, as reported by the Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clauses 3 to 8 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri N. K. Somani
- (2) Shri Om Prakash Tyagi
- (3) Shri G. Viswanathan
- (4) Shri Latafat Ali Khan
- (5) Shri Shiva Chandra Jha
- (6) Shri Abdul Ghani Dar
- (7) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Delhi High Court (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Shri K. S. Ramaswamy.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri B. P. Mandal and Om Prakash Tyagi.

The following members took part in the debate:—

- (1) Shri J. M. Lobo-Prabhu
- (2) Shri B. P. Mandal
- (3) Chaudhuri Randhir Singh
- (4) Shri Om Prakash Tyagi
- (5) Shri Maharaj Singh Bharti
- (6) Shri Shri Chand Goyal
- (7) Shri Shiva Chandra Jha

(8) Shri Vikram Chand Mahajan

(9) Shri S. M. Banerjee

Shri K. S. Ramaswamy commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

10. Discussion under Rule 193

Shri Suraj Bhan raised a discussion on the revised regulations issued by Government regarding scholarship scheme for Scheduled Castes and Scheduled Tribes students.

The following members took part in the debate:—

- (1) Shri S. M. Solanki
- (2) Shri Dahyabhai Parmar
- (3) Shri Deorao S. Patil
- (4) Shri Kartik Oraon
- (5) Shri S. Kandappan
- (6) Shri R. D. Bhandare
- (7) Shri Tulshidas Jadhav
- (8) Shri Ramji Ram
- (9) Shri Jageshwar Yadav
- (10) Shri Baij Nath Kureel
- (11) Shri C. K. Chakrapani
- (12) Chawdhury Sadhu Ram
- (13) Shri Ram Charan
- (14) Shri Yashpal Singh
- (15) Shri Sheo Narain
- (16) Shri Molahu Prasad

Shri P. Govinda Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 13, 1969 | Sravana 22, 1891 (Saka)

No. 310

1. Starred Questions

Starred Question Nos. 511—514 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3321—3418, 3420—3449, 3451—3453, 3455—3467, 3469—3512 and 3514—3520 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding alleged decision by USSR not to supply kerosene oil to India was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Education to the reported dispute between the staff and the administration of the National Library, Calcutta.

The Minister of Education made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement explaining the reasons for not laying on the Table of the House the Tariff Commission's report on the price structure of rayon tyre cord within the prescribed time.
- (2) A copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur—U.P.) (September 24—25, 1967).
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India dated the 26th July, 1969.
 - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India dated the 26th July, 1969.

[P.T.O.]

- (iii) G.S.R. 1745 published in Gazette of India dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India dated the 21st June, 1969.
- (iv) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India dated the 26th July, 1969.
- (v) The Eighth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India dated the 26th July, 1969.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India dated the 2nd August, 1969.
- (vii) The Seventh Amendment of 1969 to the Indian Police Service (P) Rules, 1954, published in Notification No. G.S.R. 1805 in Gazette of India dated the 2nd August, 1969.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. M. Solanki presented the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of External Affairs laid on the Table a statement regarding President Nixon's visit to India.

8. Government Bill—Passed

The Delhi High Court (Amendment) Bill, 1968

Shri K. S. Ramaswamy concluded his speech on the motion for consideration of the Bill and the amendments thereto moved on the 12th August, 1969.

The amendments moved by Sarvashri B. P. Mandal and Om Prakash Tyagi were withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. S. Ramaswamy.

The following members took part in the debate:—

(1) Shri J. M. Lobo Prabhu

(2) Shri Srinibas Mishra

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Lokpal and Lokayuktas Bill, 1968, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Vidya Charan Shukla.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Two amendments for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon, were moved by Sarvashri B. P. Mandal and Abdul Ghani Dar.

An amendment that the Bill, as reported by Joint Committee, be recommitted to the same Joint Committee, was moved by Shri B. P. Mandal.

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri M. B. Rana
- (3) Shri Narayan Swaroop Sharma
- (4) Shri B. P. Mandal
- (5) Shri Bakar Ali Mirza
- (6) Shri S. Kandappan
- (7) Shri S. Supakar
- (8) Shri Abdul Ghani Dar
- (9) Shri Yogendra Sharma
- (10) Chaudhuri Randhir Singh
- (11) Shri Raghuvir Singh Shastri
- (12) Shri R. Umanath
- (13) Shri Bedabrata Barua
- (14) Shri S. M. Joshi
- (15) Shri Sheo Narain
- (16) Shri Arangil Sreedharan
- (17) Shri S. S. Kothari

The discussion was not concluded.

10. Half-an-Hour Discussion * on matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1969 to Unstarred Question No. 707 regarding farmers' dues outstanding against sugar mills in U.P.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th August, 1969)

S. L. SHAKDHER,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 14, 1969|Sravana 23, 1891 (Saka)

No. 311

1. Starred Questions

Starred Questions Nos. 541—546 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3521—3531, 3533—3651, 3653—3693, 3695—3703 and 3705—3709 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Information and Broadcasting and Communications regarding explosion of a bomb concealed in a mail bag was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Prabhu Dayal Himatsingka called the attention of the Minister of Irrigation and Power to the devastating floods in the Ganges in Bihar.

The Minister of Irrigation and Power laid on the Table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding the order of moratorium in respect of the Bank of Bihar.
- (2) A copy of the All India services (Study Leave) First Amendment Regulations, 1969, published in Notification No. G.S.R. 1746 in Gazette of India dated the 26th July, 1969, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) (i) A copy of the Punjab State Agricultural Marketing Board and Market Committees (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S.O. 3021 (English version) and S.O. 3022 (Hindi version) in Gazette of India dated the 21st July, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.

- (ii) A statement (English and Hindi versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Revised Estimates for the year 1968-69 and Budget Estimates for the year 1969-70 of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.

6. Financial Committees

Secretary laid on the Table a copy of "Financial Committees, 1968-69 (A Review)".

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th August, 1969, Rajya Sabha passed the Press Council (Amendment) Bill, 1969.

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Press Council (Amendment) Bill, 1969, as passed by Rajya Sabha.

9. Presentation of Petition

Shri J. H. Patel presented a petition signed by Shri R. R. Diwaker and others regarding release of prisoners on the occasion of Mahatma Gandhi's birth centenary.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th August, 1969.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

11. Government Bill—under Consideration

The Lokpal and Lokayuktas Bill, 1968, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 13th August, 1969, continued.

Shri N. Sreekantan Nair took part in the debate.

Shri Vidya Charan Shukla replied to the debate.

The amendments moved by Sarvashri B. P. Mandal and Abdul Ghani Dar were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

12. Motion re: Fifty-second Report of Committee on Private Members' Bills and Resolutions

Shri S. M. Solanki moved the following motion:—

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th August, 1969."

The motion was adopted.

13. Private Member's Resolution—Under Consideration

Discussion on the following Resolution moved by Shrimati Tarkeshwari Sinha on the 1st August, 1969, continued:—

“This House resolves that in order to achieve socialistic pattern of society which is the declared policy of the Government, necessary steps such as (a) nationalisation of foreign trade, general insurance and steel industry; (b) taking over of all foreign investment in India; (c) fixing of ceiling on urban property; and (d) eradication of black money through demonetisation of the currency be taken by the Government without any further delay.”

Seven amendments were moved by Sarvashri Shiva Chandra Jha, J. M. Lobo Prabhu, B. P. Mandal, George Fernandes, Yashpal Singh and Abdul Ghani Dar.

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shri Chintamani Panigrahi
- (3) Shri Kanwar Lal Gupta
- (4) Chaudhuri Randhir Singh
- (5) Shri K. Anirudhan
- (6) Shri Bedabrata Barua
- (7) Shri Yashpal Singh
- (8) Shri B. P. Mandal
- (9) Shri S. Kandappan
- (10) Shri Shiv Kumar Shastri
- (11) Shri Sheo Narain
- (12) Shri Indrajit Gupta
- (13) Shri J. M. Lobo Prabhu
- (14) Shri Prem Chand Verma
- (15) Shri Raghuvir Singh Shastri
- (16) Shri Janardan Jagannath Shinkre
- (17) Shri Abdul Ghani Dar

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th August, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 18, 1969|Sravana 27, 1891 (Saka)

No. 312

1. Starred Questions

Starred Question Nos. 572—577 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3710—3714, 3716—3852 and 3854—3909 were laid on the Table.

3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of External Affairs to the reported statement made by Representative Larry Coughlin in the American Congress that the United States was secretly supplying arms to Pakistan from 30 days after the arms embargo was put on the 22nd September, 1965.

The Minister of External Affairs made a statement in regard thereto.

4. Question of Privilege

Further consideration of the question of privilege raised by Shri N. K. P. Salve on the 22nd July, 1969 regarding a notice served on him by the High Court of Delhi for his appearance in that Court in connection with a suit for damages filed by Shri Tej Kiran Jain and others in respect of statement made by him in the House, was taken up.

With the unanimous consent of the House, the matter was referred to the Committee of Privileges.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-05 P.M.)

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A note regarding appointment of a Commission to enquire into certain lapses in Trombay Unit of Fertilizer Corporation of India Limited.

[P.T.O.]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1967-68.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1833 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1836 published in Gazette of India dated the 29th July, 1969.
- (4) A copy of Notification Nos. G.S.R. 1799 (English version) and G.S.R. 1782 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notification issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 1776 published in Gazette of India dated the 26th July, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 1830 and 1831 (Hindi version) published in Gazette of India dated the 2nd August, 1969, together with an explanatory memorandum.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th August, 1969, Rajya Sabha agreed without any amendment to the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 passed by Lok Sabha on the 7th August, 1969.

7. Government Bill—Under Consideration

The Lokpal and Lokayuktas Bill, 1968, as reported by Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Further consideration of Clause 2 was taken up but not concluded.

The discussion was not concluded.

8. Motion

Shri Kanwar Lal Gupta moved the following motion:—

“That this House takes serious note of the agitation for separate State of Telengana and urges upon the Government to take necessary steps.”

Five amendments were moved by Sarvashri Prakash Vir Shastri, M. Narayana Reddy, Tenneti Viswanatham, Yashwant Singh Kushwah and M. V. Krishnappa.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Dr. G. S. Melkote
- (3) Shri S. Kandappan
- (4) Shri N. P. C. Naidu
- (5) Shri Yogendra Sharma
- (6) Shri G. Venkatswamy
- (7) Shri Pattiam Gopalan

[A motion moved by Shri M. Narayana Reddy, that the time allotted for discussion on the motion by Shri Kanwar Lal Gupta be increased by two hours, was adopted.]

- (8) Shrimati Sangam Laxmi Bai
- (9) Shri Surendranath Dwivedy
- (10) Shri M. V. Krishnappa
- (11) Shri S. M. Joshi
- (12) Shri P. Ganga Reddy

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th August, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 19, 1969|Sravana 28, 1891 (Saka)

No. 313

Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Bal Raj Madhok, Krishnan Manoharan, H. N. Mukerjee, Rabi Ray, R. Umanath, Hem Barua, Prakash Vir Shastri, Abdul Ghani Dar, N. C. Chatterjee and M. Muhammad Ismail made references to the passing away of Shri Humayun Kabir, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Humayun Kabir, Members stood in silence for a short while and thereafter the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 20, 1969|Sravana 29, 1891 (Saka)

No. 314

1. Starred Questions

Starred Questions Nos. 631—634 and 636 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 601—630, which were put down on the Order Paper for the 19th August, 1969, were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 19th August, 1969.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4110—4121, 4123, 4124, 4126—4134, 4136—4177, 4179—4278 and 4280—4308 were laid on the Table.

Replies to Unstarred Questions Nos. 3910—3984, 3986—4086 and 4088—4109, which were put down on the Order Paper for the 19th August, 1969, were also laid on the Table today.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Annual Reports of the following Development Councils for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Food Processing Industries.
 - (ii) Development Council for Oils, Detergents and Paints.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1967-68.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (3) A copy of the Finance Accounts of the Central Government for the year 1967-68.
- (4) A copy of Notification No. S.O. 2128 published in Gazette of India dated the 2nd August, 1969 making certain corrections and amendments in Part B of Schedule XI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Mysore, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (5) A copy of the Audited Accounts of the Central Silk Board for the year 1967-68.
- (6) A copy of the Annual Report of the Central Silk Board for the year 1968-69.
- (7) A copy of Errata published in Gazette of India dated the 9th July, 1969 changing the number of Notification from S.O. 2459 laid on the Table on the 23rd July, 1969 to S.O. 2559.
- (8) A copy of the Essential Commodities (Regulation of Production and Distribution for Purposes of Export) (Third Amendment) Order, 1969, published in Notification No. S.O. 2699 (English version) and S.O. 2700 (Hindi version) in Gazette of India dated the 2nd July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of Notification No. S.O. 2701 (English version) and S.O. 2702 (Hindi version) published in Gazette of India dated the 2nd July, 1969, issued under clause 5A of the Essential Commodities (Regulation of Production and Distribution for Purposes of Export) Order, 1966.

4. Report of Estimates Committee

Shri Arangil Sreedharan presented the Ninety-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Second Report of the Estimates Committee on the Ministry of Information and Broadcasting—Board of Film Censors, Bombay.

5. Government Bill—Introduced

The Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1969.

The motion for leave to introduce the Bill moved by Shri Jai Sukh Lal Hathi was opposed. The motion was adopted and the Bill was introduced.

6. Government Bill—Passed

The Lokpal and Lokayuktas Bill, 1968, as reported by Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee continued.

On amendment No. 91 to Clause 2 moved by Shri Arangil Sreedharan, the House divided, Ayes 33; Noes 120. The amendment was accordingly negatived.

Clauses 2 to 4 were adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clauses 5 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 22 and the First and Second Schedules were adopted.

The Third Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Shiva Chandra Jha
- (3) Shri Narendrasingh Mahida
- (4) Shri S. S. Kothari
- (5) Shri P. Viswambharan
- (6) Shri R. K. Birla
- (7) Shri Ramavatar Shastri
- (8) Shri Abdul Ghani Dar
- (9) Shri Beni Shanker Sharma
- (10) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

7. Supplementary Demands for Grants (Railways) for 1969-70

Discussion on the Supplementary Demands for Grants Nos. 2 and 15 in respect of the Budget (Railways) for 1969-70 commenced.

Fourteen cut motions were moved.

The discussion was not concluded.

8. Half-an-Hour Discussion on Matters Arising Out of Answer to Question

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 29th July, 1969 to Unstarred Question No. 1382 regarding capital structure of the "Basumati".

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 21, 1969|Sravana 30, 1891 (Saka)

No. 315

1. Starred Questions

Starred Question Nos. 661—665 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4310—4497 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Foreign Trade and Supply regarding strike by Tea Plantation Labour in West Bengal was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Nugghalli Shivappa called the attention of the Minister of Education and Youth Services to the reported resignation of some Directors of National Laboratories due to policy differences with the Director-General of the Council for Scientific and Industrial Research.

The Minister of Education and Youth Services made a statement in regard thereto.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-15 P.M.)

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 1835 published in Gazette of India dated the 29th July, 1969.
 - (ii) G.S.R. 1839 published in Gazette of India dated the 1st August, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.
 - (iii) G.S.R. 1840 published in Gazette of India dated the 1st August, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.

[P.T.O.]

- (iv) The Sugar (Control) Amendment Order, 1969, published in Notification No. G.S.R. 1915 in Gazette of India dated the 6th August, 1969.

6. Government Bill—Introduced

The Constitution (Twenty-third Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri J. B. Muthyal Rao was opposed. The motion was adopted and the Bill was introduced.

7. Supplementary Demands for Grants (Railways) for 1969-70.

Discussion on the Supplementary Demands for Grants Nos. 2 and 15 in respect of the Budget (Railways) for 1969-70 continued and was concluded.

The cut motions moved on the 20th August, 1969, were negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1969-70., were voted in full.

8. Demands for Excess Grants (Railways) for 1967-68

Discussion on the Demands for Excess Grants Nos. 5, 7, 8, 16 and 20 in respect of the Budget (Railways) for 1967-68 commenced.

Twenty-eight' cut motions were moved.

The discussion was not concluded.

9. Motion

Discussion on the following motion moved by Shri Kanwar Lal Gupta and the amendments thereto moved on the 18th August, 1969, continued:—

“That this House takes serious note of the agitation for separate State of Telengana and urges upon the Government to take necessary steps.”

The following members took part in the debate:—

- (1) Shri Prakash Vir Shastri
- (2) Shri Bakar Ali Mirza
- (3) Shri M. Narayana Reddy
- (4) Shri K. Hanumanthaiya
- (5) Shrimati T. Lakshmikanthamma

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Thirty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 22, 1969 | Sravana 31, 1891 (Saka)

No. 316

1. Starred Questions

Starred Questions Nos. 691—695 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4499—4509 and 4511—4698 were laid on the Table.

Two statements by the Ministers of Tourism and Civil Aviation and Education and Youth Services correcting the replies given to the following questions were also laid on the Table:—

- (i) Unstarred Question No. 6743 on the 18th April, 1969 regarding 'Flying Clubs'; and
- (ii) Unstarred Question No. 4591 on the 5th July, 1967 regarding Religious intolerance in Bombay School.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Home Affairs regarding Exhibition on Netaji's Life at Port Blair, Andamans was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri N. P. C. Naidu called the attention of the Minister of Industrial Development, Internal Trade and Company Affairs to the letter reported to have been written by Shri B. D. Kalelkar, Director-General of Technical Development to the General Manager of M/s Asian Cables Limited, Bombay on 15-3-1969 demanding Rs. 4 lakhs for the issue of diversification permission to manufacture Polythene pipes.

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research for the year 1967, along with the Audited Accounts for the year 1966-67.

[P.T.O.]

- (ii) A copy of Annual Report of the Council of Scientific and Industrial Research for the year 1968, along with the Audited Accounts for the year 1967-68.
- (2) A statement showing reasons for delay in laying the above papers.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1967-68.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Statement Re: Demands for Excess Grants (General) for 1967-68

Shri Prakashchand B. Sethi presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1967-68.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Sales Tax (Amendment) Bill, 1969, passed by Lok Sabha on the 7th August, 1969.
- (ii) That at its sitting held on the 21st August, 1969, Rajya Sabha passed the Banaras Hindu University (Amendment) Bill, 1969.

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha.

9. Report of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Ninety-third Report regarding action taken by Government on the recommendations contained in their Fortieth Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—(i) Deep Sea Fishing Organisation, Bombay; and (ii) Landing and Berthing Facilities.
- (2) Ninety-fourth Report regarding action taken by Government on the recommendations contained in their Thirty-sixth Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Marine Fisheries Research Institute, Mandapam Camp.

10. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th August, 1969.

11. Motion Re: Thirty-ninth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st August, 1969.”

An amendment that the Report be referred back to the Committee, moved by Shri B. P. Mandal was negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.30 P.M.)

12. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1969.

13. Motion

Discussion on the following motion moved by Shri Kanwar Lal Gupta and the amendments thereto moved on the 18th August, 1969, continued:—

“That this House takes serious note of the agitation for separate State of Telengana and urges upon the Government to take necessary steps.”

Shri Y. B. Chavan took part in the debate.

Shri Kanwar Lal Gupta replied to the debate.

On the amendment moved by Shri Tenneti Viswanatham, the House divided, Ayes 19; Noes 113. The amendment was accordingly negatived.

The remaining amendments were also negatived.

The motion was negatived.

14. Private Members' Bills—Introduced

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1969 (*Amendment of section 13 and the First Schedule*) by Shri M. Narayana Reddy.
- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Maharaj Singh Bharti.
- (3) The Foreign Donations and Aid Regulation Bill, 1969 by Shri Om Prakash Tyagi.
- (4) The Constitution (Amendment) Bill, 1969 (*Amendment of First Schedule*) by Shri George Fernandes.

15. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1967 (Amendment of articles 4, 80, etc.) by Shri Shiva Chandra Jha

Shri Shiva Chandra Jha concluded his speech on the motion for consideration of the Bill moved by him on the 8th August, 1969.

The following members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri B. P. Mandal

[P.T.O.]

- (3) Shri Onkar Lal Bohra
- (4) Shri G. Viswanathan
- (5) Chaudhuri Randhir Singh
- (6) Shri Om Prakash Tyagi
- (7) Shri Nathu Ram Ahirwar
- (8) Shri S. Kandappan
- (9) Shri Kamla Misra 'Madhukar'
- (10) Shri R. D. Bhandare
- (11) Shri R. Umanath
- (12) Shri P. Govinda Menon

Shri Shiva Chandra Jha replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 8; Noes 66.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

16. Private Member's Bill—Under Consideration

The Public Undertakings (Compulsory approval of Agreements) Bill, 1969 by Shri S. S. Kothari

The motion for consideration of the Bill was moved by Shri S. S. Kothari. His speech was not concluded.

The discussion was not concluded.

17. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1969 to Unstarred Question No. 984 regarding Netaji Museum in Delhi.

Shri Bhakt Darshan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 25, 1969|Bhadra 3, 1891 (Saka)

No. 317

1. Starred Questions

Starred Questions Nos. 721—724 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4699—4817 and 4819—4898 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Irrigation and power regarding damages caused by floods in Ganga in Tehsil Hasanpur of District Moradabad was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Industrial Development, Internal Trade and Company Affairs to the reported impending arrangement for virtual take over of the Times of India group of papers by the Government in return that cases of mismanagement and misappropriation against Shri Shanti Prasad Jain and others will not be further proceeded with.

The Minister of State for Industrial Development, Internal Trade and Company Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1969, published in Notification No. G.S.R. 1838 in Gazette of India dated the 1st August, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1967-68.

[P.T.O.]

- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement on the flood situation in the country.

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1908 (Hindi version) published in Gazette of India dated the 9th August, 1969 together with an explanatory memorandum.

(ii) G.S.R. 1909 (Hindi version) published in Gazette of India dated the 9th August, 1969 together with an explanatory memorandum.

(iii) G.S.R. 1910 published in Gazette of India dated the 9th August, 1969 together with an explanatory memorandum.

(iv) G.S.R. 1911 published in Gazette of India dated the 9th August, 1969.

(v) G.S.R. 1916 published in Gazette of India dated the 11th August, 1969 together with an explanatory memorandum.

(5) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—

(i) G.S.R. 1828 and 1829 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.

(ii) G.S.R. 1972 published in Gazette of India dated the 16th August, 1969, together with an explanatory memorandum.

(6) A copy of Notification No. S.O. 3210 published in Gazette of India dated the 8th August, 1969, issued under section 104 of the Income-tax Act, 1961.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st August, 1969, Rajya Sabha agreed without any amendment to the Gold (Control) Amendment Bill, 1969, passed by Lok Sabha on the 11th August, 1969.

7. Motion for Election to Committee

Shri K. Raghuramaiah moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired term of the Committee, *vice* Shri G. S. Dhillon resigned from the Committee.”

The motion was adopted.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

8. Government Bill—passed

The Appropriation (Railways) No. 3 Bill, 1969

The motion for consideration of the Bill was moved by Shri Parimal Ghosh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Ram Subhag Singh.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shrimati Ila Pal Chaudhuri
- (3) Shri Meetha Lal Meena
- (4) Shri Suraj Bhan
- (5) Shri Krishna Kumar Chatterji
- (6) Shri Kanwar Lal Gupta
- (7) Shri Onkar Lal Bohra
- (8) Shri Ramavatar Shastri
- (9) Shri Panna Lal Barupal
- (10) Shri Tenneti Viswanatham
- (11) Shri Sheo Narain

The motion was adopted and the Bill was passed.

9. Demands for Excess Grants (Railways) for 1967-68

Discussion on the Demands for Excess Grants Nos. 5, 7, 8, 16 and 20 in respect of the Budget (Railways) for 1967-68 continued and was concluded.

The cut motions moved on the 21st August, 1969, were negatived.

All the Demands for Excess Grants in respect of the Budget (Railways) for 1967-68 as shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1967-68, were voted in full.

10. Government Bill—introduced

The Appropriation (Railways) No. 4 Bill, 1969.

11. Supplementary Demands for Grants (General) for 1969-70

Discussion on the Supplementary Demands for Grants Nos. 7, 44, 60, 61, 66, 82, 93, 98, 116, 121, 124, 125 and 131 in respect of the Budget (General) for 1969-70 commenced and was concluded.

Seventy-five cut motions were moved and negatived.

[P.T.O.]

All the Supplementary Demands for Grants in respect of the Budget (General) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1969-70, were voted in full.

12. Government Bill—introduced

The Appropriation (No. 4) Bill, 1969.

13. Personal Explanation under rule 357

Shri K. K. Shah made a personal explanation regarding certain remarks about his being a member of Janhit Nidhi Trust made by Shri Prakash Vir Shastri earlier during the day.

14. Half-an-Hour discussion on matters arising out of answer to Question

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 6th August, 1969 to Starred Question No. 368 regarding Nationa. Textile Corporation.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th August, 1969).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 26, 1969|Bhadra 4, 1891 (Saka)

No. 318

1. Starred Questions

Starred Questions Nos. 751, 752, 753, 755, 756, 759 and 760 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4899—4999 and 5001—5098 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Irrigation and Power regarding breaches in the embankment of the Keleghye river was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of External Affairs to the reported burning of Al-Aqsa Mosque in Jerusalem and its tremendous repercussions in India.

The Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Industrial Development Corporation, Limited, New Delhi, for the year 1967-68.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) (a) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1966-67.
 - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1966-67.
 - (iii) Directors' Report and statement of accounts for the year 1966-67 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (b) A statement showing reasons for delay in laying the above papers.
- (3) A copy of the Audit Report (Commercial), 1968 (Hindi version) under article 151 (1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
 - (4) A copy of the Final Report (Hindi and English versions) of the Fifth Finance Commission together with an Explanatory Memorandum as to the action taken thereon under article 281 of the Constitution.
 - (5) A copy of Notification No. G.S.R. 2052 (English version) and G.S.R. 2053 (Hindi version) published in Gazette of India dated the 22nd August, 1969 declaring the service in the Food Corporation of India to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.
 - (6) A copy of the Border Security Force Rules, 1969, published in Notification No. S.O. 2336 in Gazette of India dated the 13th June, 1969, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
 - (7) A copy of Order dated the 22nd July, 1969 published in Notification No. S.O. 3028 in Gazette of India dated the 23rd July, 1969, under sub-section (3) of section 139 of the Border Security Force Act, 1968.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1968-69.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
 - (9) A copy of the Cotton Textiles (Control) Third Amendment Order, 1969, published in Notification No. G.S.R. 1738 in Gazette of India dated the 26th July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd August, 1969, Rajya Sabha agreed to the amendments made by Lok Sabha in the Indian Penal Code (Amendment) Bill, 1967, on the 16th May, 1969.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar presented the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Minister

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement correcting the answer given on the 5th August, 1969 to the supplementaries on Starred Question Nos. 331, 345 and 357 by Shri S. K. Tapuriah and others regarding the manufacture of tractors.

9. Government Bills—Passed

(i) *The Appropriation (Railways) No. 4 Bill, 1969.*

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Ram Subhag Singh.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (No. 4) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia.

The following members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri S. M. Banerjee
- (3) Shri Nath Pai
- (4) Shri B. P. Mandal
- (5) Shri Shiva Chandra Jha
- (6) Shri Shri Chand Goyal
- (7) Shri S. Kandappan.

Shri Jagannath Pahadia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Pahadia.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

*10. Statutory Resolution

Shri Yashpal Singh moved the following Resolution:—

“This House disapproves of the Press Council (Amendment) Ordinance, 1969 (Ordinance No. 5 of 1969) promulgated by the Vice-President acting as President on the 30th June, 1969.”

*11. Government Bill—Under Consideration

The Press Council (Amendment) Bill, 1969 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri I. K. Gujral.

The following members took part in the combined debate on the Resolution (*vide para 10 above*) and the motion for consideration of the Bill:—

- (1) Shri Prem Chand Verma
- (2) Shri Jaipal Singh
- (3) Shri Hardayal Devgun
- (4) Shri G. K. Bhattacharyya
- (5) Shri S. Kandappan
- (6) Shri Bishwanath Roy
- (7) Shri P. K. Vasudevan Nair
- (8) Shrimati Ila Pal Chaudhuri ✓
- (9) Shri Prakash Vir Shastri
- (10) Shri Onkar Lal Bohra
- (11) Shri C. K. Chakrapani
- (12) Shri Samar Guha
- (13) Chaudhuri Randhir Singh
- (14) Shri Shiva Chandra Jha
- (15) Shri Meetha Lal Meena
- (16) Shri B. P. Mandal.

Shri I. K. Gujral replied to the debate.

*Discussed together.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

12. Discussion under Rule 193

Shri S. M. Banerjee raised a discussion regarding Central Government employees still under suspension or termination of service and restoration of recognition of their unions, associations and federations.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri M. L. Sondhi
- (3) Shri Krishna Kumar Chatterji
- (4) Shri G. Viswanathan
- (5) Shri Tulshidas Jadhav
- (6) Shri R. Umanath
- (7) Shri Prem Chand Verma
- (8) Shri Nath Pai
- (9) Shri George Fernandes.

Shri Vidya Charan Shukla replied to the discussion.

13. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th August, 1969, Rajya Sabha passed the Bihar State Legislature (Delegation of Powers) Bill, 1969.

14. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Bihar State Legislature (Delegation of Powers) Bill, 1969, as passed by Rajya Sabha.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th August, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 28, 1969|Bhadra 6, 1891 (Saka)

No. 319

1. Starred Questions

Starred Questions Nos. 781—784 and 787 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5099—5264 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Irrigation and Power regarding damages caused by rains and floods in Uttar Pradesh and Bihar was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Shri Chand Goyal called the attention of the Minister of Home Affairs to the reported frustration and dissatisfaction prevailing amongst the permanent employees of the Union territory of Chandigarh on account of the failure of the Government to meet their demands for the revision of grades and allowances in accordance with the recommendations of the Punjab Pay Commission and the allotment of residential plots at concessional rates.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Development Council for Heavy Electrical Industries for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1967-68.

[P.T.O.]

- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- ✓ (3) A copy of the Report of the Railway Accidents Inquiry Committee, 1968—Part II.
- (4) (i) A copy of the Registration of Newspapers (Central) Amendment Rules, 1968 (Hindi and English versions) published in Notification No. G.S.R. 823 in Gazette of India dated the 22nd March, 1969, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (5) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1967-68 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (6) A copy of the Textiles Committee (Second Amendment) Rules, 1969, published in Notification No. G.S.R.1876 in Gazette of India dated the 9th August, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

6. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Ninety-fifth Report regarding action taken by Government on the recommendations contained in their Thirty-seventh Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Inland Fisheries Research Institute, Barrackpore.
- (2) Ninety-eighth Report regarding action taken by Government on the recommendations contained in their Sixth Report on the Ministry of Education—(i) Salar Jung Museum, Hyderabad; and (ii) Archaeological Museums.

7. Report of Committee on Absence of Members

Shrimati Sharda Mukerjee presented the Eleventh Report of the Committee on Absence of Members from the Sittings of the House.

8. Motion of No-confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Madhu Limaye to make a motion of No-confidence in the Council of Ministers to rise in their places. As less than fifty members rose, the Speaker declared that the Member did not have the leave of the House.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)

***9. Statutory Resolution—Negatived.**

Discussion of the following Resolution moved by Shri Yashpal Singh on the 26th August, 1969, continued:—

“This House disapproves of the Press Council (Amendment) Ordinance, 1969 (Ordinance No. 5 of 1969) promulgated by the Vice-President acting as President on the 30th June, 1969.”

The Resolution was negatived.

***10. Government Bill—Passed**

The Press Council (Amendment) Bill, 1969, as passed by the Rajya Sabha.

Combined discussion on the motion for consideration of the Bill as passed by Rajya Sabha, moved on the 26th August, 1969 and the Resolution (*vide* para 9 above) continued.

Shri Yashpal Singh spoke by way of reply to the Statutory Resolution.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri E. K. Nayanar
- (3) Shri Kanwar Lal Gupta
- (4) Shri Arjun Singh Bhadoria
- (5) Shri Abdul Ghani Dar
- (6) Shri Krishna Kumar Chatterji
- (7) Shri Sheo Narain
- (8) Shri Shashi Bhushan
- (9) Shri I. K. Gujral.

The motion was adopted and the Bill was passed.

****11. Statutory Resolution**

Shri Shri Chand Goyal moved the following Resolution:—

“This House disapproves of the Banaras Hindu University (Amendment) Ordinance, 1969 (Ordinance No. 7 of 1969) promulgated by the Vice-President acting as President on the 17th July, 1969.”

*Discussed together.

**Discussed together.

****12. Government Bill—Under Consideration**

*The Banaras Hindu University (Amendment) Bill, 1969, as passed by
Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. V. K. R. V. Rao.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri R. K. Amin
- (2) Shri N. K. P. Salve
- (3) Shri S. Kandappan
- (4) Shri Vishwa Nath Pandey
- (5) Shri Jharkhande Rai
- (6) Shri Ram Dhan (*Speech unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 29th August, 1969*).

S. L. SHAKDHER,
Secretary.

**Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 29, 1969|Bhadra 7, 1891 (Saka)

No. 320

1. Starred Questions

Starred Questions Nos. 811, 812 and 814—818 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5265—5464 were laid on the Table.

Two statements by the Minister of Home Affairs correcting replies given to the following questions were also laid on the Table:—

- (i) Unstarred Question No. 999 on the 25th July, 1969 regarding Bills sent by Delhi Metropolitan Council for consideration and passing by Parliament; and
- (ii) Unstarred Question No. 2735 on the 8th August, 1969 regarding Memorial for Delhi Revolutionaries.

3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Irrigation and Power regarding Floods in Khagaria and Begusarai was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the National Commission on Labour, 1969.
- (2) A copy of the Annual Report of the Press Council of India for the year 1968, under section 18 of the Press Council Act, 1965.
- (3) A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1969.
- (4) A copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (Second Amendment) Rules, 1969, published in Notification No. S.O. 2482 in Gazette of India dated the 28th June, 1969.

[P.T.⊙.

- (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1969, published in Notification No. S.O. 2889 in Gazette of India dated the 19th July, 1969.
- (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1969, published in Notification No. S.O. 2944 in Gazette of India dated the 26th July, 1969.
- (5) (i) A copy each of the following Notifications under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966:—
- (a) Hindi version of the Jayanti Shipping Company (Board of Control) Rules, 1966, published in Notification No. G.S.R. 1159 in Gazette of India dated the 19th July, 1966.
- (b) The Jayanti Shipping Company (Board of Control) Amendment Rules, 1959 (Hindi and English versions) published in Notification No. G.S.R. 1006 in Gazette of India dated 26th April, 1969.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (6) (i) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1966-67, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (ii) A statement showing reasons for delay in laying the above accounts.
- (7) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- | | | |
|---|--|---|
| (i) Statement No. I. | | Eighth Session, 1969
(Fourth Lok Sabha). |
| (ii) Supplementary Statements Nos. V, VI, VII and VIII. | | Seventh Session, 1969
(Fourth Lok Sabha). |
| (iii) Supplementary Statement No. VI. | | Sixth Session, 1968
(Fourth Lok Sabha). |
| (iv) Supplementary Statement No. XIII. | | Fifth Session, 1968
(Fourth Lok Sabha). |
| (v) Supplementary Statement No. XIX. | | Fourth Session, 1968
(Fourth Lok Sabha). |
| (vi) Supplementary Statement No. XIV. | | Third Session, 1967
(Fourth Lok Sabha). |
| (vii) Supplementary Statement No. XXI | | Second Session, 1967
(Fourth Lok Sabha). |
| (viii) Supplementary Statement No. XVI. | | Sixteenth Session, 1966
(Third Lok Sabha). |

- (8) A copy of Notification No. G.S.R. 1832 published in Gazette of India dated the 2nd August, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (9) A copy of Notification No. G.S.R. 1963 (Hindi version) published in Gazette of India dated the 16th August, 1969, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (10) A copy of the Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (11) A copy of the Annual Assessment Report for the year 1968-69 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union.
- (12) A Statement giving particulars of V.P. parcels and ordinary registered parcels contained in the parcel bag No. 1 dated the 8th August, 1969 which was involved in the bomb explosion in Calcutta General Post Office, in pursuance of an assurance given by the Minister of State for Information and Broadcasting and Communications on the 14th August, 1969 during supplementaries on Short Notice Question No. 5 regarding explosion of a bomb concealed in a mail bag.
- (13) A copy of the Report of the P. C. Borooah Committee on the Tea Industry (November, 1968).
- (14) A copy of the Certified Accounts of the Cardamom Board for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act,
- (15) A copy of the Cardamom (Licensing and Registration) Amendment Rules, 1969, published in Notification No. G.S.R. 1936 in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (16) A copy of Annual Plan, 1969-70.
- (17) A copy of Annual Plan Progress Report—1967-68.

5. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the Fifty-first to Fifty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

(ii) The Minutes of the sittings of the Estimates Committee relating to the following Reports, were laid on the Table:—

- (1) Sixty-eighth and Seventy-fifth Reports on the Ministry of Irrigation and Power—Kosi and Gandak Projects, respectively.
- (2) Seventieth Report on the Ministry of Railways—Railway Electrification Projects.
- (3) Seventy-second Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Stationery Wing).

[P.T.O.]

- (4) Seventy-third Report on the Ministry of Shipping and Transport—Coastal Shipping.
- (5) Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (6) Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Printing Wing).

(iii) The Minutes of the Eleventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th August, 1969, Rajya Sabha agreed without any amendment to the Delhi High Court (Amendment) Bill, 1969, passed by Lok Sabha on the 13th August, 1969.
- (ii) That at its sitting held on the 26th August, 1969, Rajya Sabha agreed without any amendment to the Criminal and Election Laws Amendment Bill, 1969, passed by Lok Sabha on the 12th August, 1969.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1969, passed by Lok Sabha on the 25th August, 1969.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1969, passed by Lok Sabha on the 26th August, 1969.

7. Leave of Absence

(i) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--------------------------|---|
| (1) Shri V. Y. Tamaskar | 17th April to 16th May, 1969
(Seventh Session). |
| (2) Shri Shashi Ranjan | 2nd to 25th April, 1969
(Seventh Session). |
| (3) Shri S. C. Besre | 1st to 16th May, 1969
(Seventh Session). |
| (4) Shri Pashabhai Patel | 21st July to 7th August, 1969
(Eighth Session). |
| (5) Shri E. K. Nayanar | 24th July to 23rd August, 1969
(Eighth Session). |
| (6) Shri Viren Shah | 11th to 27th August, 1969
(Eighth Session). |

(ii) The absence of Shri Jhadu Sunder Lal from 17th March to 16th May, 1969 (Seventh Session) was condoned.

8. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition signed by Shri Susil Debdas, All Bengal Primary Teachers' Association and six others regarding the education policy of the Government of India and allocation of funds for education.

9. Statement by Minister

The Minister of State for Industrial Development, Internal Trade and Company Affairs made a statement regarding the setting up of a Commission of Inquiry under the Commissions of Inquiry Act, 1952, to go into the lapses, improprieties and acts of commission and omission referred to in the Industrial Licensing Policy Inquiry Committee's reports.

10. Personal Explanation Under Rule 357

Shri N. Dandekar made a personal explanation regarding certain statement made by him in the House on the 28th July, 1969, about Bank shares owned by him.

11. Motions Re: Reports of Joint Committees

(i) Shri Rajendranath Barua moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents, upto the first day of the second week of the next session.”

The motion was adopted.

(ii) Shri Anil K. Chanda moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes of certain Castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the next session.”

The motion was adopted.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-20 P.M.)

***12. Statutory Resolution**

Discussion on the following Resolution moved by Shri Shri Chand Goyal on the 28th August, 1969, continued:—

“This House disapproves of the Banaras Hindu University (Amendment) Ordinance, 1969 (Ordinance No. 7 of 1969) promulgated by the Vice-President acting as President on the 17th July, 1969.”

*Discussed together.

***13. Government Bill—Under Consideration**

The Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha

Combined discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 28th August, 1969 and the Resolution (*vide* para 12 above) continued.

The following members took part in the debate:—

- (1) Shri Ram Dhan
- (2) Shri Satya Narain Singh
- (3) Shri Bibhuti Mishra (*Speech unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

14. Motion Re: Fifty-Third Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th August, 1969.”

The motion was adopted.

15. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shrimati Tarkeshwari Sinha on the 1st August, 1969 and the amendments thereto moved on the 14th August, 1969, continued:—

“This House resolves that in order to achieve socialistic pattern of society which is the declared policy of the Government, necessary steps such as (a) nationalisation of foreign trade, general insurance and steel industry; (b) taking over of all foreign investment in India; (c) fixing of ceiling on urban property; and (d) eradication of black money through demonetisation of the currency be taken by the Government without any further delay.”

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri S. R. Damani
- (3) Shri Samar Guha
- (4) Shri Prakashchand B. Sethi.

Shrimati Tarkeshwari Sinha replied to the debate.

On the amendment moved by Shri Shiva Chandra Jha, the House divided, Ayes 27; Noes 145. The amendment was accordingly negatived

The remaining amendments were also negatived.

On the Resolution, the House divided, Ayes 36; Noes 139. The Resolution was accordingly negatived.

*Discussed together.

16. Private Member's Resolution—Under Consideration

Shri Jyotirmoy Bosu moved the following Resolution:—

“This House expresses its grave concern at the unprecedented increase in unemployment in the country and failure of the Plans to create adequate employment potential and recommends immediate formulation of a high power All Party Parliamentary Committee to tackle the problem immediately and frame rules for operating National Financial Assistance Scheme for the unemployed.”

Four amendments were moved by Sarvashri J. M. Lobo Prabhu, Deorao S. Patil and E. K. Nayanar.

Shri J. M. Lobo Prabhu took part in the debate.

The discussion was not concluded.

17. Half-An-Hour Discussion on matters arising out of Answer to Question

Shri Sitaram Kesri raised a half-an-hour discussion on points arising out of the answer given on the 4th August, 1969 to Starred Question No. 304 regarding Public Sector Industries.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 30th August, 1969)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, August 30, 1969|Bhadra 8. 1891 (Saka)

No. 321

1. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Audit Report on the accounts of the National Council of Educational Research and Training for the year 1966-67.
- (2) (a) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the period from 10th January, 1966 to 31st March, 1967.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the period from 10th January, 1966 to 31st March, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement showing reasons for delay in laying the above papers.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-eighth Amendment Rules, 1969, published in Notification No. G.S.R. 2012 and G.S.R. 2013 in Gazette of India dated the 23rd August, 1969.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1969, published in Notification No. G.S.R. 2014 and G.S.R. 2015 in Gazette of India dated the 23rd August, 1969.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1969, published in Notification No. G.S.R. 2016 and G.S.R. 2017 in Gazette of India dated the 23rd August, 1969.

- (iv) The Customs and Central Excise Duties Export Draw-back (General) Thirty-second Amendment Rules, 1969, published in Notification No. G.S.R. 2018 and G.S.R. 2019 in Gazette of India dated the 23rd August, 1969.
 - (v) The Customs and Central Excise Duties Export Draw-back (General) Thirty-third Amendment Rules, 1969, published in Notification No. G.S.R. 2020 and G.S.R. 2021 in Gazette of India dated the 23rd August, 1969.
 - (vi) The Customs and Central Excise Duties Export Draw-back (General) Thirty-first Amendment Rules, 1969, published in Notification No. G.S.R. 2022 and G.S.R. 2023 in Gazette of India dated the 23rd August, 1969.
 - (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2024 and G.S.R. 2025 in Gazette of India dated the 23rd August, 1969.
 - (viii) G.S.R. 2032 published in Gazette of India dated the 23rd August, 1969 containing corrigendum to Notification No. G.S.R. 1547 dated the 28th June, 1969.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 2026 and G.S.R. 2027 published in Gazette of India dated the 23rd August, 1969.
 - (ii) G.S.R. 2028 and G.S.R. 2029 published in Gazette of India dated the 23rd August, 1969.
 - (iii) G.S.R. 2030 and G.S.R. 2031 published in Gazette of India dated the 23rd August, 1969.
- (5) A copy of the Hindi version of the Sugar (Control Amendment Order, 1969 published in Notification No. G.S.R. 1915 in Gazette of India dated the 6th August, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Cotton Control (Second Amendment) Order, 1969, published in Notification No. S.O. 3149 and S.O. 3150 in Gazette of India dated the 9th August, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

2. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1969, passed by Lok Sabha on the 26th August, 1969.

3. Report of Committee of Privileges

Shri Rajendranath Barua presented the Eighth Report of the Committee of Privileges.

4. Report of Committee on Government Assurances

Shri Maharaj Singh Bharti presented the Sixth Report of the Committee on Government Assurances.

5. Evidence before Committee on Government Assurances—Laid on the Table

Shri Maharaj Singh Bharti laid on the Table a copy of the Evidence given before the Committee on Government Assurances.

6. Presentation of Petition

Shri N. R. Deoghare presented a petition signed by Shri K. P. Anantha Rao, President, Kasaragod Weavers' Co-operative P. & S. Society Limited, Kasaragod (Kerala) and about 33,600 others regarding implementation of the ban on production of coloured sarees on power-looms.

7. Statement by Minister

The Minister of Foreign Trade and Supply made a statement on cotton price policy for the cotton year 1969-70.

8. Government Bill—Introduced

The International Monetary Fund and Bank (Amendment) Bill, 1969

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

9. Personal Explanation under Rule 357

Shrimati Sharda Mukerjee made a personal explanation regarding certain statement about her made by a Member of Rajya Sabha in that House, on the 29th August, 1969.

10. Government Bills—Motions for reference to Select Committees—adopted

(i) *The Taxation Laws (Amendment) Bill, 1969*

The motion for reference of the Bill to a Select Committee was moved by Shri Prakashchand B. Sethi.

The motion was adopted as follows:—

“That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, be referred to a Select Committee consisting of 28 members, namely:—

- (1) Shri Jahan Uddin Ahmed
- (2) Sardar Buta Singh
- (3) Shri N. C. Chatterji
- (4) Shri J. K. Choudhury
- (5) Shri S. R. Damani
- (6) Shri N. Dandekar
- (7) Shri Pattiam Gopalan
- (8) Shri Kanwar Lal Gupta
- (9) Shri B. N. Katham

- (10) Shri Yashwant Singh Kushwah
- (11) Shri V. Krishnamoorthi
- (12) Shri Brij Bhushan Lal
- (13) Shri P. Govinda Menon
- (14) H. H. Raja Yeshwantrao M. Mukne
- (15) Shri Chintamani Panigrahi
- (16) Shri S. B. Patil
- (17) Shri Shiva Chandrika Prasad
- (18) Shri R. Dasaratha Rama Reddy
- (19) Shri Bishwanath Roy
- (20) Shri N. K. P. Salve
- (21) Shri N. K. Sanghi
- (22) Shri Yogendra Sharma
- (23) Shri Janardan Jagannath Shinkre
- (24) Shri R. K. Sinha
- (25) Shri N. K. Somani
- (26) Shri Tenneti Viswanatham
- (27) Shri Ram Sewak Yadav; and
- (28) Shri Prakashchand B. Sethi

with instructions to report by the last day of the first week of the next session.

(ii) *The Central Excises Bill, 1969*

The motion for reference of the Bill to a Select Committee was moved by Shri Prakashchand B. Sethi.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law relating to the Central duties of excise, be referred to a Select Committee consisting of 24 members, namely:—

- (1) Shri B. R. Bhagat
- (2) Shri Onkar Lal Bohra
- (3) Shri C. K. Chakrapani
- (4) Shri Valmiki Chaudhary
- (5) Shri C. C. Desai
- (6) Shri P. K. Ghosh
- (7) Shri Lakhan Lal Gupta
- (8) Shri Z. M. Kahandole
- (9) Shri Latafat Ali Khan
- (10) Shri S. M. Krishna
- (11) Shri Maharaj Singh
- (12) Shri F. H. Mohsin
- (13) Shri J. H. Patel
- (14) Shri S. D. Patil

- (15) Shri N. G. Ranga
- (16) Shrimati Uma Roy
- (17) Shri Erasmo de Sequeira
- (18) Shri Era Sezhiyan
- (19) Shri Prakash Vir Shastri
- (20) Shri Bansh Narain Singh
- (21) Shri S. M. Solanki
- (22) Shri K. Suryanarayana
- (23) Shri Om Prakash Tyagi; and
- (24) Shri Prakashchand B. Sethi

with instructions to report by the last day of the first week of the next session.

11. Motion under Rule 388

SHRI PRAKASHCHAND B. SETHI moved the following motion:—

“That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, to a Joint Committee of the Houses, be suspended.”

The motion was adopted.

12. Government Bill—Motion for reference to Joint Committee—adopted *The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969*

The motion for reference of the Bill to a Joint Committee was moved by Shri Prakashchand B. Sethi.

The motion was adopted as follows:—

“That the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- (1) Shri Sonubhau Dagadu Baswant
- (2) Shrimati Jyotsna Chanda
- (3) Shri Dinkar Desai
- (4) Shri Nageshwar Dwivedi
- (5) Shri J. M. Imam
- (6) Shri S. M. Joshi
- (7) Shri S. Kandappan
- (8) Shri S. S. Kothari
- (9) Shrimati Sangam Laxmi Bai
- (10) Shri Dhuleshwar Meena
- (11) Shri Anand Narain Mulla
- (12) Shri P. K. Vasudevan Nair

- (13) Shri D. N. Patodia
- (14) Chaudhuri Randhir Singh
- (15) Shri S. M. Siddayya
- (16) Shri S. N. Shukla
- (17) Shri Sant Bux Singh
- (18) Shri R. Umanath
- (19) Shri Nagendra Prasad Yadav
- (20) Shri Prakashchand B. Sethi, and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

***13. Statutory Resolution—negatived**

Discussion on the following Resolution moved by Shri Shri Chand Goyal on the 28th August, 1969, continued:—

"This House disapproves of the Banaras Hindu University (Amendment) Ordinance, 1969 (Ordinance No. 7 of 1969) promulgated by the Vice-President acting as President on the 17th July, 1969."

The Resolution was negatived after discussion as indicated under para 14 below.

***14. Government Bill—passed**

The Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 28th August, 1969 and the Resolution (*vide* para 13 above) continued.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri Janeshwar Misra
- (3) Shri Chandrajeet Yadava
- (4) Shri Raghuvir Singh Shastri.

Dr. V. K. R. V. Rao replied to the debate.

Shri Shri Chand Goyal spoke by way of reply to the Statutory Resolution.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

*Discussed together.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. K. R. V. Rao.

The motion was adopted and the Bill was passed.

15. Government Bill—passed

The Foreign Marriage Bill, 1969, as passed by Rajya Sabha

The motion for consideration was adopted and clause-by-clause consideration was taken up.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 30 and the First, Second and the Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Raghuramaiah.

The motion was adopted and the Bill was passed.

****16. Statutory Resolution—adopted**

Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the Proclamation issued by the Vice-President acting as President on the 4th July, 1969, under article 356 of the Constitution in relation to the State of Bihar.”

The Resolution was adopted after discussion as indicated under para 17 below.

****17. Government Bill—passed**

The Bihar State Legislature (Delegation of Powers) Bill, 1969, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

The following members took part in the combined debate on the Resolution (*vide* para 16 above) and the motion for consideration of the Bill:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Ramshekhari Prasad Singh
- (3) Shri Ganesh Ghosh
- (4) Shri Mrityunjay Prasad
- (5) Shri Shiva Chandra Jha
- (6) Shri Yamuna Prasad Mandal
- (7) Shri Bhogendra Jha
- (8) Shri Prem Chand Verma
- (9) Shri Lakhani Lal Kapoor
- (10) Shri B. P. Mandal.

**Discussed together.

[P.T.O.]

- (11) Shri Sitaram Kesri
- (12) Shri Prabhu Dayal Himatsingka
- (13) Dr. Surya Prakash Puri
- (14) Shri Bibhuti Mishra
- (15) Shri Kartik Oraon.

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

18. Motions

@(i) Shri Hem Barua moved the following motion:—

“That this House takes note of the destruction of life and property caused by the annual floods in the various river systems in the country and recommends to the Government that expert committees be constituted to consider the economic and technical feasibility of forming two National Grids for river systems— one for the Indo-Gangetic Plain and the other for the Southern Peninsula.”

@(ii) Shri Era Sezhiyan moved the following motion:—

“That this House takes note of the harrowing misery caused by the droughts in some parts of the country and recommends to the Government that an expert committee be constituted to devise effective measures to meet such situations of natural calamities and to draw a scheme for better and fuller utilisation of water resources in the country.”

The following members took part in the combined debate on the two motions:—

- (1) Pandit D. N. Tiwary
- (2) Shri Meetha Lal Meena
- (3) Shri Sheo Narain
- (4) Shri Prakash Vir Shastri
- (5) Shri Mushir Ahmad Khan

The discussion was not concluded.

%19. Statement by Minister

The Minister of Food and Agriculture made a statement correcting answer given on the 28th August, 1969 to a supplementary by Shri V. Krishnamoorthi on Starred Question No. 784 regarding Decontrol of Sugar.

(Lok Sabha adjourned *sine die* at 6.23 P.M.)

S. L. SHAKDHER,
Secretary.

@Discussed together.
% Made at 6. P.M.